urging the grant of full Statehood for Manipur. Members belonging to all the parties and groups in this House have sent it. I sugges that this may be taken up as early as possible before the situation gets out of contr il and it is very essential that a universal c ;mand of this kind is conceded by the Cha.-. Therefore, I would request that this she jld be taken up by the Chair. This is not t all a party issue.

THE INDIAN MEDICINE AND HOMOEC PATHY CENTRAL COUN-CIL BILL, 1968—contd.

SHRI S. S MARISWAMYITamil Nadu): Sir, if the < bject of the Bill is to give a fillip to the Ayurvedic system, I have absolutely no com ilaint againtst it. On the other hand, I w< uld rather welcome the Bill if it would do equal justice to another section of p actitioners who are practising in integrated medicine for the last 30 years all over the country. If my statistics are correct, theij number is about 50 thousand. Education in integrated medicine is imparted in about 40 colleges and 10 universities all over Ind a. Now the object of the Bill is to constitute a Council wherein there is a fear th it a large number of quacks would get a r lace, and they would outnumber those people- who have done research and who have hid training, etc. for so many years. Yest day our friend, Mr. Goray, pointed out that in Maharashtra they issued a circular saying that whosoever comes befor a particular date, he can register himse'f as a doctor if he produces some certifit ate without any support. So a large nur ber of fake certificates were produced ard a large number of people have becom: fullfledged doctors. I have some true siory with me. In a village in my State I young and healthy fellow developed si smach ache all of a sudden. He went to E native doctor who gave him some pills. The second day he went to the same docto' and complained of severe pain. Then he gave him some lehyam. After takini that, Sir, the fellow died. Then the matter was reported to the police and when 1 t was apprehended, he gave a very stran.i-e reply. He said that the pills were- manufactured by his father who phils were-manufactured by his family who had learnt it from his grandfather. About lehyam he said "It was prepared by my father according to some Sanskrit slogan and I do not know what is that slogan." So, Sir, there au these types of doctors who are availabl all over the country. Not that I am a sainst giving any help to the Avauredic s >ainst giving any help to the Ayurvedic s stem. I have absolutely no grievance against it but there should be

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some proper training and research because they are dealing with human lives and not with animals. Therefore I am afraid that the Bill as envisaged will encourage more and more quacks and they will outnumber those who hae got the necessary qualifications and who have made research, etc. I hope Mr. Murthy keeps an open mind contrary to the statement made by the people belonging to the integrated branch that he is very much prejudiced against them. Therefore I request that he should constitute a separate Committee or a Council for the integrated medical practitioners or he should give vicepresidentship in the proposed Council to that tranch of medicine. If he does not do that, I think he will be doing great injustice to that community. Our country is a vast country of 7 lakhs of villages and there is great dearth of doctors. Just now we were saying that there is periodical incidence of famine and pestilence.

What is wrong with this integrated doctor? So more and more training must be given to them and it must be seen that they are sent all over the villages of the country. The present system would only encourage quacks. I hope Mr. Murthy, along with Mr. Shah, would see that this community is also helped in a big way.

MR. DEPUTY CHAIRMAN : The House stands adjourned till 2 P.M.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after launch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

DR. "(MRS.) MANGLADEVI TALWAR (Rajasthan) : Mr. Deputy Chairman, Sir, I welcome the Indian Medicine and Homoeopathy Central Council Bill, 1968. A great deal of thought as well as effort have gone into this for getting this measure in its present form. Ayurveda is a science which has been nurtured and developed in our country. It is a part of our culture. Soon after independence a Committee on Indigenous Systems of Medicines was formed in 1948 popularly known as the Chopra Committee. It recommended an integrated course of medicine combining the best of both the systems for study. In 1958 the Udupa Committee and in 1961 the Lakshmanaswamy Mudaliar Committee were set up by the Government of India which recommended the establishment

[Dr. (Mrs.) Mangladevi Talwar] of a Council of Indian Medicines on the lines of the Medical Council of India. The Central Council of Health constituted a Committee in 1967 with Pandit Shiv Sharma as the Chairman to look into the details of the proposed legislation. The major points of difference among the members of the Committee related to the question of laying down qualifications for candidates for election to the proposed Council.

The point raised was whether only institutionally qualified persons should be made eligible for election, or whether registered practitioners, whether they were qualified or not. should also be eligible for such election. This difference of opinion was referred to the Executive Committee of the Central Council of Health held at Naini Tal in 1968. The Committee resolved that 50% of the number "of members in the Committees for Ayurveda, Siddha, Unani and Homoeopathy should be elected from various State Boards and Faculties keeping an overall two-thirds majority for the institutionally qualified persons in the Council and the Committees. I am glad to see, Sir, that provision of nominated members has been brought down to 30% in the Bill, instead of 50% as was recommended by the Executive Committee. But there is no mention anywhere in this Bill that the overall two-thirds majority for the institutionally qualified persons would be kept in the Central Council and the Committees.

Institutional education not only imparts technical education but it also equips an individual's mind to think, plan and work in a methodical way. The real purpose of education, Sir, is to develop the faculties of an individual to the maximum capacity he or she is capable of. According to Clause 17, sub-clause (3) (a), a person, who does not possess any qualification, if he is enrolled on a State Register before this Bill rs enacted and enforced, shall enjoy all the rights enjoyed by a qualified practitioner. So, many quacks would rush to be enrolled on the Registers of all States and if we have no working rule for election to the Central Council and the Committees, the chances are that so many quacks would occupy the exalted chairs of the highest body. In this connection, Sir, I would just quote one sentence from the speech of the hon. Member, Shri N.G. Goray. He gave the example of a person who "immediately applied and got a certificate that he was a Registered Medical Practitioner. He does not know anything about it; he never practised. Such people will dominate the Register. And what happens to these 50,000

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Integrated Medical Practitioners?" However, I don't say that many people have done so, but there is a chance, there is a great chance of their registering themselves as practitioners, people who do not possess adequate knowledge of any of the systems which they practise.

The Central Government would have the choice and the authority to nominate persons of special knowledge and eminence in each system of Indian Medicine to the extent of one-third of the total number which they would be entitled to.

Sir, it is stated that the Chairman and Members of the Committee felt that, in so far as Ayurveda was concerned, the majority of the institutionally qualified people were the people who were the Integrated Practitioners of Ayurveda.

And they did not have either a fundamental understanding of the system or faith in it and they had tended to practise only allopathic medicines. According to the Second Schedule there are some 116 institutions teaching Ayurvedic and Siddha systems of medicine and 15'teaching Unani system. Although it is not mentioned in the Schedule, surely they all could not be teaching integrated medicine. However the fact remains that there are some 50,000 of them in our country and it is a number that we cannot just ignore. If they have no faith or training in Ayurveda, well, whose fault is it? Are we not responsible for their training? Have we not spent crcres of people's money on their training? Was it not our duty to see that the right type of training was given to them? If they practise only allopathic system that, I submit, must be, to a great extent, due to the demand of the public. People have greater faith in the injections and quick cure of dangerous diseases. Ike typhoid, infectious diseases, TB etc. by the modern wonder drugs like sulpha drugs, antibiotics, penicillin etc. In our country whosoever practises any kind of medicine uses these drugs; he may be a va:dya or he may be a compounder or he may have any other claim to practise. Personally I do rot subscribe to anyone who has no full knowledge of the effects and the by-effects of these drugs, using these drugs as they are very potent drugs and serious complications can follow by their injudicious use.

According to clauses 18 and 19 the Central Council has full authority to appoint Inspectors to get information regarding curriculum, examinations, etc. of teaching institutions and according to clause 22 may prescribe minimum standards of

education for granting degrees. For the existing graduates they can prescribe refresher courses to improve their knowledge of Ayurved, I Jnani or Siddha as the case may be. I ai | glad. Sir, that Unani and Siddha are a >o given their due share in the Central C. luncil. Siddha is found only in Tamil Nai u and Unani has some 15 teaching in titutions throughout the country. Although the origin of Unani dates back to Hypi ocretes in Greece it took a long time for i to come to India via Arabia, Europe and I an. It came to India in the 18th century tnd has found a permanent home here. There is no Unaii system being practised anyv here else in the world except in India. I sul mit, Sir, that as far as Ayurveda is conce ned, I hope and I am sure that due weigh: would be given to Ayurveda as it is found all over the country and has the largest n imber of practitioners and teaching instil utions. It has continued in this country or the last 5,000 years; it has served the people of this country mostly in the rural areas where even now no medical h : lp is available. Its implied knowledge is spread out everywhere and the common home and grandmother's remedies are n (thing but implied knowledge of Ayurveda. Vorks of Charak and Susruta are considered to be authentic and standard treatises on ;urg;ry and medicine even today.

The recomi iendation of the Joint Committee is hat there should be two separeate and independent Central Councils, one for all I ic three Indian systems of medicine and the other for Homoeopathy, since the basic concept of the Indian systems of medicine i totally different from the fundamentals jf homoeopathy. Of course, the Central Government, in their wisdom, will decide the ultimate course and take the decision, but in my humble opinion the two systems, i.e., Ayurveda and Unani, are as different fr m each other in their fundamental concept of diagnosis and treatment. So, I vould urge upon the Government to give careful consideration and examine closely if homoeopathy could not remain in the Central Council. The three commitiees would be, autonomous in their respective spheres. The Homoeopathy Commi tee could be given full autonomy as far ; 3 the teaching and practising of the systen is concerned. With these words, I supp jrt the Bill.

SHRI M. V. BHADRAM (Andhra Pradesh) : Mr Deputy Chairman, according to the figure 1- available, there are about one lakh doctors for a population of fifty crores. It roughly works out to one doctor for every 5,000 persons. These doctors are confined .0 the urban areas. In the

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rural areas more than 80 per cent of the people even today are dependent on the Ayurvedic medicine and the Ayurvedic practitioners available there. The Bill which is supposed to restore the status of Ayurveda keeps the backwardness of Ayurveda to adopt new techniques. The Bill refuses to take the best of both the sytems of medicine, namely, Ayurveda and allopathy. Take, for instance, the reluctance on the part of these people to adopt new techniques. In modern medicine there is bacteriology, microscope and other modern equipment which are not available in Ayurveda. If Ayurveda does not adopt all these things, it would remain as it was. I may quote my own example. When I was a child I fell down from a tree and broke my left arm. I was sent to an Ayurvedic practitioner who, in modern medicine, would be called an orthopaedic surgeon. He did not know where the bone had broken and so he sat it in a particular position and put on the bandag;, thereby my left hand today cannot be stretched. I cannot stretch it this way. I do not blame the doctor. Because of the non-availability of modern techniques, X-Ray was not taken. So, Ayurveda even today suffers. Microscopic examination is not done in the Ayurvedic system at all.

SHRI A. D. MANI (Madhya Pradesh) : No examination is done.

SHRI M. V. BHADRAM : Anatomy, physiology, pathology, bacteriology, all these things are there, but these are not being used. Some people may say: 'No, no, the Mongolians have adopted our Ayurveda'. This is like saying that the Pushapak Vimana was there in the days of the Ramayana when Rama flew back from Lanka to Ayodhya. This is all self-deceit and selfsatisfaction and it does not take the country forward.

An effort was being made about thirty years ago to integrate both the systems of medicine. I think science cannot be monopolised by any country. If a,ny body takes an orthodox view against science, I do not think can be called a civilised and modern man.Unless Ayurveda adopts the new technique learnt from the modern medicine, it cannot remain as a medicine. In this connection I would like to quote a foreign doctor who had toured our country from January to March. He has submitted a report to the Government in which he says :

"In the course of my study tour in India, I found that Ayurvedic treatment has proved efficient in a large number of patients whom I personally saw and examined. In a number of these

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[Shri M. V, Bhadram] cases, treatment with modern medicine had failed. Besides this, the effect of Ayurvedic medicine has been lasting and free from toxic side-effects. Ayurvedic approach is turned towards the patient as a whole, and the detailed observation was impressive. Ayurvedic system of median; undoubtedly offers both theoretical and practical possibilities which call for further scientific study and investigation as well as application by modern medicine."

He further goes on to say :

"I would like to emphasize on the following points :

The long-term progress of this scheme needs the availability and training of physicians in both the Ayurvedic and modern systems of medicine. Such a staff alone can narrow the gulf that tends to separate the two medical systems and enable active collaborative scientific research."

If this attitude is not adopted by this Government, the casteism which prevails in the country is going to prevail arid is going to be perpetuated in the medical profession also. This Bill puts an end to the education system which has been in existence for the last thirty years in 10 universities and 50 colleges, like the Tibbia College in Delhi. It is going to ut an end to the education system. It means as and when the Government thinks fit, when a Minister comes and goes, according to the whims and fancies of the Government and the Minister the education system, the curriculum itself, is being changed. Thirty years ago they started it on the recommendation of various Committees, the Udapa Committee, the Pandit Committee, the Dave Committee, the Udapa Committee, etc. These people suggested an integrated system of medicine, not exclusively Avurveda or Allopathy. If this is not adopted, the Bill perpetuates the backwardness of Ayurveda, the Bill perpetuates casteism in the medial profession and destroys the integrated system. If there are any lacunae, any shortcomings in the integrated course or system, they should be set right. But you cannot do away with the entire system throwing 50,000 practitioners into the streets. The Bill also gives licence to a quack to practise, it means to kill people. Dr. Talwar read out 16 institut'vo ns. Many of them are bogus institutions, and on the strength of the certificates the names were enrolled in the State Register or the Central Register, whatever it may be. One institution I have seen. They have no rooms in that institution

there, there are no hospital facilities where students can have practical knowledge of the whole thing. It means this Bill is going to give licence to lakhs of quack practitioners. I do not mind if they are given licence to make a livelihood, that is a different thing. Not only that, they are going to give licence to sit over and control the future of medical education in India. This is a preposterous proposition which the Bill proposes.

But at the same time I am not opposed to Ayurveda. Ayurveda should be there because it is available to 80 per cent of the people. It should be enriched, it should be improved, research must be done, and modern techniques, modern method of medicine should be adopted. Also I would quote one example of Mr. Balchandra Mcnon. He was suffering from duodenal ulcer for several years. His stomach was cut twice. Ultimately it was proved that his stomach was mishandled. He was cured only by Ayurveda medicine. I know him for the last forty years. So, I am not blaming the doctors. Unless we adopt this method, Ayurveda is not going to survive in India. It is going to satisfy some egoist, some protagonist or some vested interests or some politicians behind the whole scheme.

Sir, I would draw your attention to this The Ministry and the Minister in particular are prejudiced against the integrated medical practitioners and they are biassed in favour of Ayurveda. It is not bias. It is only killing. They are not going to save Ayurveda in India if the Bill is passed into law. Why am I saying this? The Minister in his speech at one stage was characterising these integrated medical practitioners as inferior stuff. Those people who could not get accommodation or admission into the allopathic medical colleges, those people have gone to this integrated medical course, which is noi a fact. There are many eminent physicians clen in Government service whose recommendations or whose opinions are so much valued and accepted on several occasions. I would like to quote the Minister

"During the trial of this scheme in the schools and colleges of Indian Medicine in the last twenty years it was noticed that the students of Indian Medicine were generally those who had failed to qualify for admission in a modern medical college and as such they tended tolean more and more on the subjects of modern medicine."

It means that inferior stuff has gone to them. It does not mean that in the allopathic colleges they are all good people. It is preposterous to suggest that thing.

"After passing out from these colleges, they resorted to the practice of modern medicine and used little or no drugs of Ayurveda, Si< dha or Unani in their practice. This 1 is caused discontentment with the so- ailed integrated system of medicine."

At the same time the Minister says a different story when denying them their proper place in the Council :—

"The Joint Committee felt that since the practitioners who have gone through the concurre it course of training are primarily practitioners of Indian Medicine, they should be registered in the Central Regi ter of Indian Medicine as practitioners of Ayurveda, Siddha or Unani, as tho case may be."

At one stage the Minister says that they are not practising Ayurveda, that they are only allopathic practitioners. Then he says they are of Inciian Medicine, not of Allopathy. This shows in which way the Minister's mind is going. It is going against the fifty thousand integrated medical practitioners.

SHRI S. S. "MARISWAMY : I asked him whether e has an open mind. He said, yes.

SHRI M. V BHADRAM : If he has a closed mind \ldots

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : He is now trying tc close it.

SHRI M. V BHADRAM : If he is susceptible to my influence, why does he not accept my suggestion?

SHRI B. S. MURTHY: We have an open mind.

MR. DEPL TY CHAIRMAN : Will you please conclu

SHRI A. L. MANI : He is making a useful speech. He should be given more time.

MR. DEPUTY CHAIRMAN : Then you will lose your lime.

SHRI M. V. BHADRAM : Therefore, the Minister should carefully look into these points and see that ayurveda exists

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in India and they should energise and enrich it. At the same time they should protect not only ayurveda practitioners by giving them a proper place in the Central Council but there should be a separate Council for them; and also they should protect their right to practise as they have been doing for the last thirty years.

I will take up the other points when it comes to the clause by clause discussion or amendmets. At this stage I am satis fied with the remarks I have offered so far.

SHRI K. P. SUBRAMANIA MENON (Kerala): Mr. Deputy Chairman, I welcome this Bill as far as it goes. It has got its defects too. But the problem today in India is to see that the millions of our people who live in far off villages should get some sort of. medical assistance at expenses which they can bear and in places where they can get it. Therefore, Sir, to brush aside ayurveda as a backward system is easy but to put something in its place where the millions of our people can enjoy some sort of security is a little difficult.

Sir, I agree with some of the speakers who spoke about the inadequacies of ayurveda as it stands today. As you know, ayurveda rose in the pastoral civilisation of the vedic Aryans. In those days we had pristine forests, virgin lands, crystal clear waters of the Ganga and the Sindhu. In those days we did not have the problems of huge cities, big chemical factories, polluted rivers, lack of fresh air, etc. The problems of medicine, health, etc. were limited. The advance of science, the knowledge gained in natural sciences, etc. was also limited. Therefore, the science which rose in those days had its limitations It catered to the limited needs of a pastora population who had all the fresh air and good water and the pristine forests to roam about, who were not very often subjected to disastrous, contagious diseases, etc. The ayurveda in those days catered to the needs of this population. But, as you know, Sir, stagnant knowledge is no knowledge at all. Unless it develops according to the range of knowledge, in fact, it may become harmful. What has happened is that after the third or the fourth century there has not been a single good treatise on ayurveda; it has stopped thereafter. After Susrut and Sharandhara we do not hear anybody having written an original book on ayurveda In the fourth century we could not have had a microscope. We did not have electricity to conduct electrolysis of blood and all these things and we could not have found out so many diseases. Therefore, let us As you know, Sir, in those days the number of herbs which were there, by empirical application these scientists found the use of some of these herbs. Even today those are very powerful and very useful. But our mistake is that we have not used in a scientific manner the legacy and the knowledge of our past.

That is the point. Now for example, we know there is trifala or three fruits, having a number of uses. Now, why can't our modern laboratories do research on these things? We are supposed to have a drug research laboratory in Lucknow. I do not know what they are doing. But whatever advance has been made based on our past knowledge has been made only in the Western countries. For example, you know sarpagan-dhi. Now we could have found it out. Similarly, I was talking about trifala. There are a number of effects which these three fruits have got. Why is it that we have not done research to find out the active principles which give such effects ? Then there is another thing. Ayurveda, as I said, is mainly based on herbal remedies. And these herbs sprout in different climates, in different conditions, etc. A number of people are not able to identify them. This is also a problem. What is called somalata in the North may not bs somalata in the South. This problem has to be solved. Otherwise, the same name may be applied to different medicines. The whole thing requires a vast amount ot research and a scientific approach to the problem. The solution of those problems will lead us to better treatment of diseases, etc.

As you know, Sir, it is recognised that the modem system of medicine, with all its wonders, has got its defects. For example, in many medicines the toxicity is very high. They create reactions, whereas in the case of Ayurveda, because it is mainly herb-based, they do not create such toxicity and soma of those medicines can be very useful. It is, therefore, necessary that we should conduct further research on the old herbs, on the particular medicines which were used, etc. At the same time, to say that Ayurveda is a complete system of medicine is to misunderstand what a complete system of medicine is. A complete system of medicine is, aftercare, etc. Obviously, the methods of investigation, the tools available for investigation, etc., in Ayurveda are limited. It has not advanced its scientific level since the third or the fourth century. Therefore,

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it cannot be a complete system. But its medicines have been useful. For example, it has found that in the case of rheumatism, etc., a particular type of treatment can be very useful and it has proved effective, too. Similarly, in certain cases of intestinal ulcers, etc. some of the medicines offered by Ayurveda have been found effective. At the Ayurveda have been found effective. At the same time, we should note that a man living in Delhi or Bombay or Calcutta cannot go hunting after herbs, make kashayas out of them, have pathyas, live without work, without food, etc. Thsrefore, the whole medical treatment has to be adjusted to the modern needs of the society. Similarly, why can't Ayurveda adopt injections tinctures can't Ayurveda adopt injections, tinctures, etc.? Some of these medicines can be easily Ayurveda may not be useful. Otherwise, Ayurveda may not be useful for a city population. It can be useful to the rural population who have got the herbs around them, who can pluck them, prepare decoctions out of them, etc. Therefore, it is necessary that this system should adopt necessary that this system should adopt certain things, with the necessary modifications, etc., from the modern system of medicine. I do not understand why Ayurveda cannot adopt the modern system Ayurveda cannot adopt the modern system of investigation and diagnosis, because Ayurveda in itself has not got that. Therefore, it should bg possible for Ayurveda to adopt the modern system of investigation and diagnosis. Now, these are the points, Sir : If this Bill helps in creating on atmosphere in the country to modernise an atmosphere in the country to modernise the whole system of Ayurveda, to take from it whatever is good, to adopt the medicines for modern usage, for the use of industrial workers, for the use of office-going people who cannot sit at home eating a few pills, drinking kashayas etc., then it can be useful. At the same time, we also should not forget that at the given moment, in this country, vast numbers of people still have to depend on Ayurveda and those people have to be on Ayurveda and nose people have to be protected, and this Bill goes a long way in protecting those people from the attacks of quacks, etc. True, even this Bill gives protection for quacks, but that is the case even in the most modern system of medicine. Large numbers of quacks are there, who go about saying that they are there, who go about saying that they are doctors, etc. That you can prevent. That can be prevented only by enforcing it strictly. So, I think this Bill is in the right direction, and I support it.

کچھ امینڈمینڈس میں نے دیئے ھیں۔ همارے کذستگی۔قدوشن میں واضع طور پر یہ یقین دلایا گیا ہے کہ هندوستان میں تمام علوم کوه تمام شکشاؤن کو اور تمام هر قسم کی چیزوں کو ترقی کرنے کا پورا م قعد ملے کا (س لکے اس سے بہت یہلے یہ ہوتا جاہئے تبا کہ عمارے كنستى ٿيوشن کې جو ينين دهاني هے اس کی روشدی میں تمام طب یونانی کو اور آیوویدک کو سنھ'م کو اور جو دوسری چیزیں هیں آن کو پررا موقعه ملذا چاهئے تھا لیکن بدقسمتی ہے ان کو پورا موقعه نهیں مل سکا ہے اور اس یل میں اس طرح کی امید پائی جانی هے که آئیڈدہ اس کو عملی طور پر بھی ہورا سوقعہ سلے گا۔ اس راستھ

ميں جو کچه رکاوٿين مجهے محسوس هو ی هیں اس بل میں عملی طور پر ان کی طرف میں آپ کی توجه دلانا چاہتا ہوں اور اس مید کے ساتھ کہ اس طرح کی جو چوک ہے اس کو ادور کہا جانے گا اور عملی طور پر بھی صحيم طريقة سے چلیہ تاکہ ہم اپنے ملک کے بسلے والوں کی صحیدے طور پر خدمت کر سکیں اور ان کی خدمت کے راستہ مہی جو درزے ہیں رہ ن اتكىس -

ظاهر ہے ایلوپیتھک اس ملک میں بہت ترقی یافتہ ہے پہلے سے تھی -بہت پہلے سے اس کی سرپرستی اور مدد کی جانبی ہے اور ہوتے چاہئے -اس کی ترقی پر هم کړ کوئی اعتراض نہیں ہے اس میں بہت سارے مواقعے حاصل هدي - أج اس كا طريقه علاج بهت آگے بود چکا ہے اس کو پورے طریقہ سے ایدانا چاہئے لیکن اس کے ساتھ جو همارے ملک میں پرانے طریقہ علاج هیں اور جن سے اس ملک کے ہسلے والوں نے کروروں کی تعداد میں پہلے بھی فائدہ اتهایا ہے اور آج بھی ملک کی بہت ہتر آبادی اس سے فائدہ اُٹیا رہی ہے -دىپات دىپات، گاۇن گۇن مەن، محلوں میں اور بڑے بڑے شہروں یں اس سے فائدہ اتھا۔ رہی ہے تو اس کو هم نے پورے طریقے سے آگے بوهانے مہن جو غفلت پہلے رکھی ہے، انگریزوں کے زمانے میں یا آج تک هم نے جو کمی کی ہے اس کو دور کرنا چاہئے۔

اس بل کے اعتبار سے محمد پکو ایسا محسوس هونا هے کہ جنلے طریقہ علاج آج دیسی افدن ان کے لئے ایک ندیتی بنا کر ان کو جیسے گھونٹ دیا گیا ہو ارر ترقی کے لگے جو پوری مدد ہونی چاهئے ان کو شاید وہ نہ مل سکے اس لگی امیں یہ چاہتا تھا کہ جس طریقہ سے آپ نے ہومدودیتھک کے لئے جو باہر سے آیا ہوا طریقہ عالم ہے ۔ ۔ ۔ کوئی حرج نہیں گر المارے ملک کے بسلے والوں کو کسی ط یقہ علاج سے چاہے وہ همارے ملک کا هو يا باهر کا هو قائدہ هوتا هے تو اسکو همهن اپذانا چاهئے اپنے ملک میں بسلے والوں کے فائدہ کی خاطر تو آپ نے اس کے لگے الگ کونسل بدائی ہے - بہت اچھا ہے لیک اس طریقہ سے ائیے ملک کے جو طریقہ علاج ہیں جیسے آیوروید ہے، یونانی ہے، سدھا ہے۔ اس کے لگے بھی الگ الگ کونسل نہ بدانے ہے ان کی پوری ہمت افزائی اس میں ا

[شربی ایم - اسعد مدنی] نہیں ھونی ھے اور یہ ایک طریقہ ہے ان کے راستہ میں بادھا ڈالٹا ھے -گل پھیلاکے ھیں اوروں کی طرف باکھ ثمر بھی

اے خانہ برانداز چین کچھ تو ادھر ہیں

جس طرح سے ان کے لئے یہ سب کچھ کیا گیا ہے تو اپنے جو طریقہ علاج ہیں ان کے لئے بھی پوری سہولتیں اور پوری توجہ ہونی چاہئے -

میں خاص طور پر یہ عرض کروں که طب یونانی آن ۸یسی طریقه علاج کے معاملات کو دیکھنے کے لئے آپ کی پارلیملت کے دونوں ہاؤسیز نے ایک کمیٹی بذائی، (س نے جائزہ لیا لیکن بد قسمتی سے اِس نے ماک کا جو سروے کیا اور جائزہ لیا اس میں یہاں آئے ھوٹے وفود کی بات سلی - بہت دور دور گئے - جام نگر آیورویدک یونیورسٹی کو دیکھا - مدراس میں آیرروید کے کاموں کو دیکھا لیکن مدراس میں، میدراباد میں اور خود دهلی کے اندر جو يوناني طب کالم هے اس کو نہيں ديكها - أب كر، ية معلوم هے كه حكيم اجمل خان صاحب هذدوستان کی بہت اهم شخصيت نهيه انڌين نيشلل کانگریس کے صدر رہے اور پولیڈیکل حیثیت سے نہیں ہلکہ ہندوستان کے ایک مشہور طبیب گذرے ہیں - انہوں نے یہاں یونانی ایڈڈ آیورویدک طبیع کالبے بذایا اور اس کے ساتھ هلدوستدائی دواخانه قائم کیا تھا - وہ یہاں دہلی میں موجود ہے - گرچه مجهکو یہ بھی

شکایت ہے کہ آج اس کی متّی پلید ہو رہی ہے، اس کے اندر انتہائی خرابی ھے - گورنیلٹ اس کی طرف صحیم طرر پر توجه نہیں کر رہی ہے - اس کو نا اہلوں کے عاتم میں دے دیا گیا ہے ۔ سلقرل گورٹملت اسے اپنے ہاتھ میں لے کر اتدی ہتی اہم شخصیت کی اندی ہتی یادگار کو برباد ہونے نے بچا سکتی ہے۔ اس نے اس کی طرف اپنی ذمەدارى پېرى تېيى كى - اكر يە کمیتی طعمه کالہم کو دیکھتی، وہاں کے حالات سے با خبر ہوتی ارر اس کی ضرورت کا جائزہ لیتی تو شاید اس طرح کی یک طرفه ریورت نه هوتی لیکن بد قسمتی سے اس نے جا کر ان کالجوں کو دیکھلے اور وہاں کے معاملات کو سمتجھنے کی زحمت گرارا نہیں کی بلکھ جو وفود آلے ان کی بانوں کہ کچھ سن کر اسی پر فیصلہ کر لیا - بہر حال اسی طریقہ سے ہم کو یہ بھی شکایت ہے کہ یہاں انڈین میڈیسن کے سلسلہ میں سینڈرل ھیلتیہ منسٹری میں ایڈوائزر ہے - تین قسم کی اُڈین میڈیسن مانی گئی ھیں اور آپ نے هندوستانی طریقه علام کے لئے ایڈوائزر مقرر کیا ہے تو بےشک یا تر ٹیلوں طريقوں کے لئے تيون ايڈوائزر هونے چاهلیں یہ مناسب بات ہے یا پہر ایک هی رکها هے تو ایک مرتبه اگر آیوروید کے کسی صاحب کو اس پوسٹ پر نامزد کیا گیا ہے تو دوسری دفعہ کسی طديب كو بهي موقعه ديدا چاهلے تها -ایسے حکیم بھی ھندوستان میں مل سکتے ہیں - سدھا کے بھی کسی آدمی کو یہ موقعہ دینا چاھئے تھا ان میں

يهان ايلوپيتهک کې پانچ ڏسهاسريان ھیں ۔ آیورو**ید کی ؓ پانچ ڈسپنسری**اں هیں ارر هو*-*یوپی^ہهک کی دو ڌسپلسريان هين ليکڻ يوناني کي ايک **ب**هی ڌمپلساری نهم**ن ه**ے - تو یونانی كى ڌسپلسرى بھى قائم ھو سكٽي ھے -شری اکبر علی خان (آندهر يوديش) : ايک بھي نھيں ھے -

شہی ایم - اسعد مدنی : ایک بھی نہیں ہے - اگر ہو تو جو آپ کے سرکاری لوگ ھیں جو **کہ گورنیل**ٹ کے خرجہ پر علاج کرانا چاہتے ہیں وہ کرا سکتے شیں -

شرى ايم - اسعد مدنى : نهيى

ہے - دہلی میں نہیں ہے ۔ – میری معلومات یہ ہے کہ ایک بھی نہیں ہے -*ی*ہ ھی ٹھیں بلکہ **میں** نے ماسٹر صاحب کو اس سلسله میں خط لکھا اور اس کے جواب میں مجھکو صاف بات دُہیں معلوم عوثی - یہ مجھے شکایت ہے بہر حال اس کے ساتھ میں یه عرض کر رہا ہوں۔ کہ سرکاری ہیلتھ اسکیم کے مطابق سرکاری لوگوں کو جو رمايتين ملتى هين اور ولا .جو علام کراتے عیں اس میں یونانی داخل نہیں ہےلیکن انس کے باوجود سرکاری ملازمین طب یونانی میں اپنی جیب سے پیسہ خرچ کر کے علاج کرانے جاتے ہیں -چھوٹے حکیم جو دہلی میں بہت ھیں ان کے پاس شاید وی_{کار}ڈ نہیں ھوگا | ڈسپنسریاں قائم کی ھیں اور آپ کی

بھی ایسا کوئی ادمی مل سکتا ہے لیکن بدقسمتی سے پہلے دو جو نامزد کئے گئے اور جو صاحب آج ھیں تینوں کے تین صرف آیوروید کے میں اور کوئی حميم يا سدها كا آدمي اندين ميديس کے ایڈوائزر کے طور پر سیلڈرل گورنمیڈت میں نہیں رکھا گیا -

اسی طرح پیلک سروس کمیشن کی طرف ہے جو اناؤنسمیلات ہوتا ہے، جو اشتهارات نکلتے ھیں مرکزی پوسٹروں کے لئے، ھیلتھ منسٹری کے لئے اور جس نے لئے صلاحیمت کے اعتبار سے حکیم اور آیوروید دونوں برابر هوتے هیں ان میں صرف آيورريد كي صلحيت اشتهارات میں چیہتی **ہ** اور کسی میں اس کے ساتهم حکيم کا حواله نهين ديا جاتا تو کوئی حکمم کس طرح درخواست دے سکتا ہے ان جگہوں کے لئے - چذانچہ تمام ملک کے حکیم اس حق سے بلکل محروم ارد جاتے ھھن - یہ ایسی عملی شکایتھں کی جن کی وجہم سے بہت ناانصافی ہوتی ہے ملک کے ایک دیسی طریقه علاج کے ساتھہ - دو اس کی طرف حکومت کو توجه کرنی چاهئے - (Time bell rings) جناب میرے خیال میں مجھے تر چار ملت ھی ھرئے ھیں -

श्री उपसभापति : आपको 9 मिन्ट हो गए एक आध मिन्ट और लेलं।

شربي ايم- اسعد مدنى : مىكن ہے کہ میں نے غلط گھ_تی دیکھی **ہ**و -بهرهال میں دو تین ملت هی لونگا -میں عرض کروں کہ ھیلتھ اسکیم کے متعلق إليے دلے خاص میں سرکار نے

ABHA] Homeopathy Central 176 Council Bill 1968

اسی طرح ہے میہ یہ عرض کر رما ھوں کہ یونانی کالیے ملک کے اندر بلد ہوتے چلے جا رہے ہیں - دوید، گھتتی چلی جا رہی ہے - اس طرح سے متعتلف ميدانون مين يولى اور طب کے ساتھ ہے انصافی ہو رہی ہے - تو جہاں آپ نوجہ کر رہے بابیں، اس کو بوها رہے ہیں تو پہر طب یونانی کی طرف بھی توجه کی جائے - یہ بات صحفح ہے اور آپ اس کو محسس کریدگے - جب آپ اپنے بجمت کو دیکھینگ که شاید دو فی صدی بھی طب یونا ہی کے لگے آپ کے ہنچت میں ورم ملک بهر میں خرچ نهیں هوتا -اس کو بچھانا چاھئے تاکہ لوگوں کر اس سے فائدہ پہنچے - بے شک طب یونانی ایسا ہے کہ اس میں اور آیوروید میں بہت فرق ہے بغیادی طور پر - بہر حل اس فرق کے الحفاظ سے آپ کو اس کی همت افزائي کرني چاهئے تاکم جو لوگ اس میں خدمات کر رہے دیں، جس سے لوگ اس میں فائدہ معسوس کرتے ہوں تو ان کو بھی ترقی کا موقعہ ملے اور ملک میں بسلے والوں کو فائدہ ہو۔ یہ ملک کی ایک دولت ہے جس سے ملک کو فائدہ پہنچے گا - تو الصاف کا تقاضه ہے کہ آپ اس طوف پوری نوجہ کریں اور طب یونانی کے لئے الگ کونسل بلا کر آیوروید کے لئے الگ کوتسل بدا کرہ سدھا کے لئے الگ کونسل بدا کر جس طرح سے آپ نے هومهوديتهك كے لئے الگ سے كونسل **پا**) کر همت افزائی کی هے - ویسے هی

[شری ایم - اسعد مدی] لیکن آپ حکیم اجبل خان کے هندرستانی دواخانه او دیکپیں -هندم دواخانه کو دیکپیں - شمع کے برے دواخانه کو دیکپیں - همدرد دواخانه جو ایشیا میں عظیم ترین هے اس کو دیکھیں -

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHR1 K. K. SHAH) : There are a number of Unani dispensaries.

شری اکډر علی خان : نډیں -نهیں - گورنمذے آف انڈیا کی طرف ہے کوئی فہیں ہے -شری ایم - اسعد مدن<u>ی</u> : تو میں یہ عرض کر رہا تھا کہ صرف ہندرد کے هی ریکارڈ میں می آپ جا کر دیکھیں تو تقريباً سو ملازمهن روزانه جا كر طب یونانی میں علاج کراتے ہیں - ان کے ریکارڈ میں درج ہے اور اپلی جیب سے قیمت دے کر دوائیں لاتے ھیں - اگر لوگ اس میں دلچسپی نہیں لیتے ھیں۔ تو پہر یہ کنوں ہوتا ہے - منبر پارلینڈٹ حکینوں کے پاس جاتے ھیں -میں خود دو سال سے پارلیملت کا ممهر هو آج تک میں . هیلتو اسکهم کے مطابق ایلوپیتھک کو اچھا کہتے هوئے بھی ضرورت متحسوس نہیں کی اور دوا نہیں لی ایلوپیتھک کے مطابق-جب بهی میں بیمار هوتا هوں تو صرف حکیم کی دوا استعمال کرتا عوں۔ دو سال سے میں نے کسی ایلوپیتھک آکتر سے دوا نہیں لی - میرا مطلب یہ نہیں ہے کہ ایلوپیتھک غیر اہم ہے، غیر ضروری ہے اس کو ترقی دیئی

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पर स्वागत करता हूं। इसमें कुछ एमेंडमेन्ट मैंने दिये हैं। हमारे कान्स्टीट्युशन में वाजया तौर पर यह यकीन दिलाया गया है कि हिन्दुस्तान में तमाम अलम को. तमाम झिक्षाओं को और तमाम हर किस्म की चीजों को तरक्की करने का पूरा मौका मिलेगा, इसलिए इससे बहत पहले यह होना चाहिए था कि हमारे कान्स्टीटयणन की जो यकीन दिहानी है उसकी रोणनी में तमाम तिब्बे यनानी को और आयर्वेदिक को और सिद्ध को और जो दसरी चीजें हैं उनको पूरा मौका मिलना चाहिये था, लेकिन बदकिस्मती से उनको पूरा मौका नहीं मिल सका है ग्रीर इस बिल में इस तरह की उम्मीद पाई जाती है कि ग्राइन्दा इसको ग्रमली तौर पर भी परा मौका मिलेगा। इस रास्ते में जो कुछ ब्कावटें मुझे महसूस होती हैं, इस बिल में अमली तौर पर उनकी तरफ में ग्रापकी तवज्जो दिलाना चाहता हं ग्रीर इस उम्मीद के माथ कि इस तरह की जो चक है उसको दर किया जायेगा ब्रीर अपली तौर पर भी मही तरीके से चलें नाकि हम ग्रपने सुल्क के बसने वालों की सही तौर पर खिदमत कर सकें और उनकी खिदमत के रास्ते में जो रोडे हैं वे न ग्रटकें।

जाहिर है एलोपैथिक इस मुल्क में बहुत तरकी-याफता है पहले से ही। बहुत पहले से इसकी सरपरस्ती और मदद की जाती है और होनो चाहिए। इसकी तरक्की पर हमको कोई एतराज नहीं है, इसमें बहुत सारे मुवाके हासिल हैं। आज उसका तरीका इलाज बहुत आगे बढ़ चुका है उसको पूरे तरीके से प्रपनाना चाहिये। लेकिन इसके साथ जो हमारे मुल्क में पुराने तरीके इलाज हैं और जिनसे इस मुल्क के बसने वालों ने करोड़ों की तादाद में पहले भी फायदा उठाया है और ब्राज भी मुल्क की बहुत बड़ी साबादी इससे फायदा उठा रही है। देहात-देहात गांव-गांव में महलों में झौर बड़े-बड़े जहरों में इससे फायदा उठा रही है तो उसको हमने पूरे तरीके से आगे बढ़ाने में जो गफलन पहले रखी है, अंग्रेजों के बंमाने में या आज तक हमने जो कमी की है उसको दूर करना चाहिए।

इस बिल के एतबार से मुझको ऐसा महसूस होता है कि जितने तरीके इलाज के बाज देसी हैं, उनके लिए एक कमेटी बना कर उनको जैसे घूंट दिया गया हो बौर तरक्की के लिए जो पूरी मदद होनी चाहिए उनको णायद वह न मिल सके, इसलिये मैं यह चाहता था कि जिस तरीके से आपने होम्योपैथिक के लिए जो बाहर से आया हुया तरीका इलाज है—कोई हर्ज नहीं अगर हमारे मुल्क के बसने वालों को किसी तरीके इलाज

کوئی وجه نهید آپ اس کی یوری همت افزائی کریں - میں چاهدا هوں جیسے ان کی همت افزائی کریں ویسے طب یونانی کہ بھی کریں اور یہ جو کونسلیں ھیں ان کا عام رجسٹ یشن ھو - یہ سب باتیں دیکھنی ھیں -ریکگلیشن کا مسئلہ دیکھنا ہے، ہزا اہم مھو - یہ سب باتیں دیکھنی ھی بزا اہم ایک میں مائے چاھدیں یہ نہیں کو پورے ان کی اھمیت کا اعتراف نہ کریں ان ان کی اھمیت کا اعتراف نہ کریں ان نہیں م اس لئے میں درخواست کروگا نہیں م اس لئے میں درخواست کروگا نہیں م اس کے میں درخواست کروگا منظرر کریں اور صرف رعدہ نہیں بلکہ عملا ان کو موقعہ ملذا چاھئے -

آخر مهن ایک بات کیونا - داکتر عددالغفي صاحب ايم - بي - بي -ایس - بھی ہے، حکیم بھی تھے خرد انہوں نے مجہد سے کہا نہ کاربلکل کا اوئى كامياب علام إيلوپيتهك مي ٹھیں ہے لیکن طب یونانی میں اس کا بهترين لستغده كامهاب الستغه موجرد <u>ہے</u> - میرے کہنے کا یہ مطلب نہیں ہے که ایلوپوټهک کې یا آیوویدک کې اہمیت نہیں ہے ۔ سب کی اپنی اپنی اہمیت ہے لیکن طب یونادی کی ب_{ڈی} اہمیت ملک بھر میں ہے اس لئے اس کو بھی سب کے سافہ ساتھ آگے بڑھائیں اور تمام از چلوں کو دور کرکے اس کے راسته کو صاف کریں ناکه ملک کو قائدہ پہلتے -

†[श्री एम० ग्रसभ्रद मदनो (उत्तर प्रदेश)ः नायव सदर साहव, मैं जो विल आपके सामने है उसका मजमुई तौर

^{†[]} Hindi transliteration.

[श्री एम० असम्रद भवानी]

से चाहे वह हमारे मुल्क का हो या बाहर का हो फायवा होता है तो उसको हमें अपनाना चाहिए अपने मुल्क में बसने वालों के फायदा को खालिर। तो झापने इसके लिए अलग कौसिल बताई है। बहुत अच्छा है, लेकिन इस तरीके से अपने मुल्क के जो तरीका इलाज है जैसे आयुर्वेद है, यूनानी है, सिद्धा है इसके लिए भी घलग-अलग कोसिल न बनाने से उनकी पूरी हिम्मत अफ-जाई इसमें नहीं होती है और यह एक तरीके से उनके रास्ते में बाधा डालना है।

गुल फेंके हैं प्रौरों की तरफ बल्कि समर भो, ऐ खाना बर ग्रन्थाज जमन कछ तो इधर भी।

जिस तरह से इनके लिए यह सब कुछ किया गया है, तो ब्रपने जो तरीके इलाज हैं, उनके लिए भी पूरी सहलियतें क्रौर पूरी तवज्जो होती चाहिए।

में खास तौर पर यह घर्ष करू कि तिब्बे युनानी इन देसी तरीका हाथ-इलाज के मामलात को देखने के लिए आपकी पालियमेंट के दोनों हाउसिज ने एक कमेटी बनाई, उसने जायजा लिया, लेकिन बदकिस्मती से उसने मल्क का जो सर्वे किया ग्रौर जायजा लिया उसमें यहां आए हए बफ्द की बात सुनी। बहत दूर दूर गये। जामनगर ग्रायूर्वेदिक यूनिवर्सिटी को देखा. मदास में ग्रायवेंद के कामों को देखा, लेकिन मदास में, हैदराबाद में और खुद दिल्ली के ग्रन्दर जो युनानी तिञ्चया कालिज है उसको नहीं देखा। ग्रापको यह मालम है कि हकीम अजमल खां साहब हिन्द्स्तान की बहत ग्रहम शख्सीयत थे। इण्डियन नेशनल कांग्रेस के सदर रहे और पोलिटिकल हैसीयत से नहीं बल्कि हिन्दुस्तान के एक मणहर तहबीब गुजरे हैं। उन्होंने यहां युनानी एण्ड प्राय्वेंदिक तिब्बिया कालेज बनाया और उसके साय हिन्दस्तानी दवाखाना कायम किया था। वह यहां दिल्ली में मौजद हैं। ग्रगचें मझ को यह भी शिकायत है कि ब्राज उसकी मिट्री पलीत हो रही है उसके बन्दर इन्तहाई ख राबी है। गवनंमेंट उसकी तरफ सही तौर पर तवज्जो नहीं कर रही है। उसको न पहलों के हाथ में दे दिया गया है। सेन्ट्रल गवर्नमेंट इसे प्रपने हाथ में लेकर इतनी बडी ग्रहम शख्सीयत की इतनी बडी यादगार को बर्बाद होने से बचा सकती है। इसने उसकी तरफ ग्रपनी जिम्मेदारी पूरी नहीं की। अगर यह कमेटी तिब्बिया कालेज को देखती वहां के हालात से बाखबर होती और उसकी जरूरत का जायजा लेती तो भायद इस तरह की एक तरफा रिपोर्ट न होती, लेकिन बद-किस्मती से उसने जाकर इन कालेजों को देखने और वहां

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के मामलात को समझने की जहमत गवारा नहीं की,बल्कि जो वफुद ग्राये उनकी बातों को कुछ सून कर इसी पर फैसला कर लिया। बहर-हाल इसी तरीके से हम को यह भी णिकायत है कि यहां इण्डियन मेडिसन के सिलसिने में सेन्ट्रन हैल्य मिनिस्ट्री में एडवाइजर हैं। तीन किस्म की इण्डियन मेडिसन मानी गई है भीर आपने हिन्दुस्तानी तरीका इलाज के लिए एडवाइ-जर मकर किया है,तो बेशक या तो तीनों तरीकों के लिए तीन एडवाइजर होने चाहिएं यह मनासिब बात है या फिर एक ही रखना है तो एक मतंबा ग्रगर ग्रायवेंद के किसी साहब को इस पोस्ट पर नामजद किया गया है तो दूसरी दफ़ा किसी तबीब को भी मौका देना चाहिए था। ऐसे हकोम भी हिन्दस्तान में मिल सकते हैं। सिदा के भी किसी आदमी को यह मौका देना चाहिए था उनमें भी ऐसा कोई ग्रादमी मिल सकता है, लेकिन बदकिस्मती से पहले दो जो नामजद किये गए सौर जो साहब झाज हैं तीनों के तीनों सिर्फ ग्रायवेंद के हैं और कोई हकीम या सिद्धा का झादमी इण्डियन मेडिसन के एडवाइजर के तौर पर सेन्ट्रल गवर्नमेन्ट में नहीं रचा भया।

इसी तरह पब्लिक मर्विस कमीशन की तरफ से जो एनाउन्समेंट होता है, जो इफ्तहारात निकलते हैं सरकारी पोस्टों के लिए, हैल्य मिनिस्ट्री के लिए झौर जिसके लिए सलाहियत के एतबार से हकीम और झायुर्वेद दोनों बरावर होते हैं, उनमें सिर्फ झायुर्वेद की सलाहियत इफ्तेहारात में छपती है और किसी में उसके साथ हकीम का हवाला नहीं दिया जाता तो कोई हकीम किस तरह दरख्वास्त दे सकता है इन जगहों के लिए। चुनाचे तमाम मुल्क के हकीम इस हक से बिलकुल महरूप रह जाते हैं। यह ऐसी झपली शिकायतें हैं, जिनकी वजह से बहुत नाइन्साफी होती है, मुल्क के एक देसी तरीका इलाज के साथ। तो इसकी तरफ हकूमत की तवज्जो करनी चाहिए। (Time bell rings) जनाब मेरे खयाल में मझे तो चार मिनट ही हए हैं।

अभी उपसभापति : ग्रापको 9 मिनट हो गये एकाध मिनट ग्रीर ने लें।

श्री एम॰ प्रसम्रद मदनी: मुमकिन है कि मैंने गलत घड़ी देखी हो। बहरहाल मैं दो तीन मिनट ही लूंगा। मैं अर्ज करूं कि हैल्व स्कीम के मुत्तलक प्रपने दिल्ली खास में सरकार ने डिस्पेंसरियां कायम की हैं ग्रीर ग्रापकी यहां एलोपैधिक की पांच डिस्पेंसरियां हैं। ग्रायवेंद की पांच डिस्पेंसरियां हैं ग्रीर होम्योपैधिक की

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दो डिस्पेंसरियां हैं, लेकिन यूनानी **को एक** भी डिस्पेंसरी नहीं है, तो युनानी की डिस्पेंसरी भी कायम हो सकती है।

अरो भ्राकवन् ग्रलो ख़ान (ग्रान्ध्र प्रदेश)ः एक भी नहीं है ।

श्री एम॰ प्रसन्नद मदनी : एक भी नहीं है। ग्रगर हो तो जो आपके सरकारी लोग हैं जो कि गवर्नमेंट के खर्चे पर इनाज कराना चाहते हैं, वे करा सकते हैं।

श्री ग्राकबर ग्रासी खानः मिनिस्टर साहब कह रहे है कि एक है।

श्री एम० यसग्रद मदनी : नहीं है, दिल्ली में नहीं है। मेरी मालुमान यह है कि एक भी नहीं है। मैंने यह ही नहीं बल्कि मैंने मिनिस्टर साहब को इस सिलसिले में खत लिखा और उसके जवाब में मझ को साफ बात नहीं मालम हई। यह मझे शिकायत है बहरहाल इसके साथ में यह वर्ज कर रहा हूं कि सरकारी हैल्य स्कीम के मुताबिक सरकारी लोगों को जो रियायतें मिलती हैं ग्रीर वे जो इलाज कराते हैं, उसमें यनानी दाखल नहीं है, लेकिन इसके बावजुद सरकारी मुलाजमीन तिब्बे युनानी में अपनी बेब से पैसा खर्च करके इलाज कराने जाते हैं। छोटे हकीम जो दिल्ली में बहत हैं. उनके पास शायद रिकार्ड नहीं होगा। लेकिन ग्राप हकीम ग्रजमल खंके हिन्दस्तानी दवाखाने को देखें, हमदम दवागाने को देखें, शमा के बड़े दवाखाने को देखें, हमददं दवाखाने को देखें, हमददं दवाखाना जो एशिया में कडीम तरीन है उसको देखें।

THE MINISTER OF HEALTH AND IAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : There are i number of Unani dispensaries...

श्री ग्रकबर ग्रली खान : नहीं, नहीं, गवर्नमेंट आफ इण्डिया की तरफ से कोई नहीं है।

श्री एम॰ ग्रसग्रद मदनी : तो मैं यह प्रजं कर रहा था कि सिर्फ हमदर्द के ही रिकार्ड में ही ग्राप जा कर देखें तो तकरीबन सी मुलाजमीन रोजाना जाकर तिब्बे युनाने में इलाज कराते हैं उनके रिकार्ड में दर्ज है और ग्रपनी जेव से कीमत देकर दवायें लाने हैं। श्रगर लोग इसमें दिलचस्पी नहीं लेते हैं तो फिर यह क्यों होता है ? मेम्बर्स पालियमेन्ट हकीमों के पास जाते हैं। मैं खद दो साल से पालियामेन्ट का मेम्बर हूं, ग्राज तक मैंने हैल्थ स्कीम के मुताबिक एलोपैथिक को ग्रच्छा कहते हुए भी जरूरत महसूस नहीं की ग्रीर दवा नहीं ली। एलोपैथिक के मुताबिक जब भी मैं विमार होता हूं तो सिर्फ हकीम की दवा इस्तेमाल करता हूं। दो साल से मैंने किसी एलोपैथिक डाक्टर से दवा नहीं ली है। मेरा मतलब यह नहीं है कि एलोपैथिक गैर-ग्रहम है, गैर-जरूरी है उसे तरक्की देनी चाहिए, लेकिन यूनानी को भी तरक्की करने का पुरा मौका देना चाहिए।

इसी तरह से मैं यह ग्रजं कर रहा हं कि यनानी कालेज मुलक के ग्रन्दर बन्द होने चले जा रहे हैं, ऐड घटती चली जा रही है। इस तरह से मध्तलिफ मैदानों में यनानी और तिब्ब के साथ बेइन्साफी हो रही है। सो जहां ग्राप तवज्जो कर रहे हैं. उसको बढा रहे हैं तो फिर तिब्बे यनानी की तरफ भी तवज्जों की जाये। यह बात सही है और याप इसको महसूस करेंगे जब झाप झपने बजट को देखेंगे कि शायद दो फी सदी भी तिब्बे यतानी के लिए ग्रापको बजट में पूरे मुल्क भर में खर्च नहीं होता। इसको बढना चाहिये ताकि इसमे लोगों को फायदा पहुंचे। बेशक तिब्बे यनानी ऐसा है कि इसमें ग्रौर आयु-बेंद में बहत फर्क है बनियादी तौर पर। बहरहाल इस फर्क के लिहाज से बापको इसकी हिम्मत अफजाई करनी चाहिए। ताकि जो लोग इसमें ख़िदसात कर रहे हैं, जिससे लोग इसमें फायदा महसूस करने हों तो उनको भी तरक्की का मौका मिले स्रौर मल्क में बसने वालों को फायदा हो । यह मल्क की एक दौलत है जिससे मुल्क को फायदा पहुंचेगा। तो इन्साफ का तकाजा है कि ग्राप इस तरफ पुरी तवज्जों करें झौर तिब्बे यनानी के लिए अलगकों सिल बना कर, आयर्वेद के लिए अलग कौंमिल बना कर सिदा के लिए अलग कौंसिल बना कर जिस तरह से आपने होम्योपैथिक के लिए अलग से कौंसिल बना कर हिम्मत धफजाई की है बैसे ही कोई वजह नहीं आप इसकी पूरी हिम्मत यफ़जाई करें। मैं चाहता हं जैसे उनकी हिम्मत अफ़जाई करें वैसे तिब्बे यनानी की भी करें और ये जो कौसिलें हैं इन का ग्राम रजिस्ट्रेणन हो यह सब बातें देखनी हैं रिकगनीणन का मसला देखना है। वडा ग्रहम काम है। इस ग्रहम काम के लिए उनको पूरे प्रख्तियारात मिलने चाहिएं। यह नहीं कि उनकी प्रहमियत का एतराफ न करें, उनको भीका न दें यह इंसाफ की बात नहीं है, इसलिए मैं दरख्वासते करूंगा कि आप इसके लिए एक जुदागाना कौंसिल मंजुर करें झौर सिर्फ वायदा नहीं बल्कि अमलन उनको मौका मिलना चाहिए।

[श्री एम० झहमद मदनी]

आखिर में एक बात कहूंगा। डाक्टर अब्दुल गनी साहब एम० बी० बी० एस० भी पे, हकीम भी थे। खुद उन्होंने मुझ से कहा कि कारवंक्ल का कोई कामयाब इलाज एलोपैथिक में नहीं है, लेकिन तिब्बे यूनानी में उसका बेहतरीन नुस्खा कामयाब नुस्खा, मौजूद है। मेरे कहने का यह मतलब नहीं है कि एलोपैथिक की या प्रायुर्वेदिक की म्रहमीयत नहीं है। सबकी प्रपनी अपनी ग्रहमियत है लेकिन तिब्बे यूनानी की भी ग्रहमियत मुल्क भर में है इसलिए उसको भी सबके साथ साथ आगे बढ़ायें ग्रीर तमाम ग्रड्चनों की दूर करके उसके रास्त को साफ करें ताकि मल्क को फायदा पहुंचे।]

SHRI A. D. MANI : Mr. Deputy Chairman, Sir, 1 oppose this Bill with mixed feelings, because I myself have practised one of the so-called Indian systems of medicine, namely, homoeopathy, which, unfortunately, has been excluded from this Bill.

I have studied a good deal of homoeopathy and at one time I felt that homoeopathy was the last word, was the final word jn the medical science. I have treated one of the members of the All-India Medical Council.

Please do not anticipate my points. I have treated a member of the All India Medical Council. He was suffering from insomnia. I gave him aconite-6 and he felt much better by taking aconite-6 than he had ever been before by taking tranquillisers. But I found later that homoeopathy as different from the other systems of medicine has got serious gaps in knowledge. Homoeopathy was discovered in the 18th century and Ayurveda was formulated many centuries ago, and so also the Unani system of medicine. But the word has advanced very much and after Sulphonamides and antibiotics the entire medical world has undergone a revolution. Mr. Shah who is an admirer of the Ayurvedic system of medicine must accept the fact that sulphonamides and antibiotics are completely revolutionary in the system of medicine. Then I came to feel that homoeopathy was not the last word but perhaps a useful word in medicine and I came to the conclusion later after studying certain books on modern medicine that modern medicine had the key to greater knowledge in regard to the ailments of humanity.

Sir, what does this Bill seek to do? It seeks to bring in the communal electorate principle in the systems of medicine. It says that if any decision is to be taken in

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regard to the Unani system of medicine by the Central Council, then three members practising in that system must agree. Now in regard to medical knowledge there is no question of a Unani doctor or an Ayurvedic doctor. What is the correct ailment and what is the correct remedy to be prescribed? That is important. Why should Mr. Shah try to placate all the separatist feelings in this country? The system is not integrated. Why should these three Ayurveds agree or three Unani doctors agree before a change is made? I am unable to accept this theory. He does not say that any modern doctor, any person conversant with modern medicine, must be associated with the Council. You are tyring to introduce the principle of communal electorates in this sphere. I agree with my friend, Mr. Bhadram, that this Bill seeks to launch under the certificate of the Central Government a large number of quacks in this country who are so-called medical practitioners in the Ayurvedic and Unani systems.

SHRIAKBARALI KHAN: Mr. Mani, don't you think that there are thousands of people who are being cured by Ayurveda and Unani?

SHRI A. D. MANI : I will give you my own example. I took one patient who was not properly treated in the Willingdon Hospital. (Interruptions) I have practised it own myself. (Interruption) Sir, I have also studied allopathy and I can also give allopathic treatment. But I am not wanting to be registered as a qualified practitioner either in modern medicine or homoeopathy.

SHRI K. K. SHAH : Can I call you a quack? You are such an expert in homoeopathy without registration and without medical qualification.

3 p.m.

SHRI A. D. MANI : I want to give you my experience of the so-called Indian system of medicine.

SHRI AKBAR ALI KHAN : How many persons who ha\e been under your treatment have had a prepetual life?

SHRI A. D. MANI : I took a patient who was ailing from something which was not cured by- the Allopaths to a Unani Doctor. When I say Unani Doctor, please do not misunderstand that I am casting any relfection on any system of medicine. The pulse was taken. The pulse can be brought down by Equibron or by taking a tranquiliser. The pulse is never the indication. It is the heart-beat which is the indication under the modern 185

system. Tie pulse was taken and two bottles of what looked like water was prescribed With some powder and the Bill was Rs. 30. If the matter had gone before the Minister for Petroleum and Chemicals.

شری یم - اسعد دنی آپ اس پرنالی سے واقف نہیں ہیں وہ کچھ اور بھی دیکھتے ھیں -(Interruption)

*[भी एम असग्रद मदनी : आप इस प्रणाली

से वाकिफ़ नहीं 🧗 वह कुछ और भी देखते हैं।]

SHRIA. D. MANI: The Minister would have hauled up the person. (Interruption) सून लीजिए, में अपना अनुभव बता रहा \vec{z} , सच्चा, अनुभव बता रहा \vec{z} । I am not getting the protection ot the Chair to the extent I hat I deserve. I want to take one point about all these things. You are talking of price control in regard to allopathic drugs. What about price control over Ayurvedic or Unani drugs? Why should anyt >dy charge Rs. 30 for two bottles of water?

AN HOr . MEMBER : What happened then?

MR. DIPUTY CHAIRMAN : You continue yc ur speech.

SHRI A. I). MAN! : They are very hostile to me. Truse are all matters which Mr. Shah should take into consideration. I feel that i we want to help Ayurved and Unani systems of medicine, we have to accept the fact that the modern system of education i I medicine must be the basis for both tin systems namely, a good knowledge of ;inatomy and physiology and a fair acquaintance with pharmacology. These three things are necessary. Taking the pulse and prescribing...

SHRI K. K. SHAH : May I take it that if the qualifications for admission to Ayurved are fixed that in the previous standard, in matriculation these subjects should be tnught, then you have no objection?

SHRI A. D. MANI : No. Matricultation standard v; ry from University to University. The moment you admit them, I only want vou to prescribe these as compulsory stu lies where a person must get at least 6\$% . Very few know about human anaiomy among the Ayurveds and Unani physicians. The holding of the pulse . . .

*[] Hindi transliteration.

SHRI K. S. CHAVDA (Gujarat) : He should address the Chair.

MR. DEPUTY CHAIRMAN : He is addressing the Chair but only looking to that side.

SHRI A. D. MANI : In regard to the Central Council, do not think 1 am putting forward any outlandish theory. There must be somebody who brings a sense of balance regarding research in these systems of medicines. There must be somebody acquainted with the modern system of medicine in the Central Council. I do not want you to confine it only to the scheduled tribes of Ayurvedic physicians. Why should you have this sort of compart-mentalisation among the doctors. I would like Mr. Shah to put up a member of the Medical Council also on this Board who may benefit by his association with the Ayurvedic physicians and Unani doctors. Regarding clause 17 it says :

"Nothing contained in sub-section (2) shall affect the right of a practitioner of Indian medicines enrolled on a State register of medicines to practise Indian medicine in any State merely on the ground that on the commencement of this Act he does not possess a recognised medical qualification."

Mr. Shah knows 'that this Parliament itself passed a law which enabled one lakh of quacks, I repeat, one lakh of quacks, to be enrolled as medical practitioners. They are quacks but they call themselves doctors. I call them quacks. (Interruptions) I am also a quack. You are also a quack. All of us are quacks. I feel that the moment the Council comes into being, some attempt should be made to revise these lists and see whether these persons have acquired the requisite knowledge and experience. It is time to put some sort of moral pressure on them to improve their knowledge, to improve their techniques.

My third point is this, and this is the final point regarding Ayurveda and Unani medicines. Now, Sir, when I buy an allopathic medicine, I get a folder which says that, if I take more than five tablets for example, or, say, a tablet in excess of the prescribed dosage, I may develop rash. For example, erythrocin is one of those drugs which may cause allergic reactions. Now, in the Unani system of medicine or the Ayurvedic system of medicine you are given a bottle on which it is written that the medicine contained in that bottle is meant for brain disorder, for stomach disorder

wedic medicines, for example. 1 am sure Mr. Shah will agree that this is necessary because we must know what the properties are because a medicine may fail and the **u**gica, ug fan fan au ((3 n x u au)): उपाध्यक्ष patient may die, and Mr. Mariswamy mentioned the case of a man who died after taking some 'Lehiyam'. So one must know what he is taking, and the Minister should insist that the Ayurveda and Unani systems of medicine must accept the same rigorous control over pharmaceutical pre systems of medicine must accept the same $\mathbf{\hat{u}}_1$ farran satisfy are analytic and the right of the allopathic system has a large number of Indian drugs which the allopathic system has a large number of Indian drugs which the allopathic system has a large number of Indian drugs which the allopathic system has a large number of Indian drugs which the allopathic system has a large number of Indian drugs which the allopathic system has a large number of Indian drugs which can also be subjected to extensive research and a large number of Indian drugs which can also be subjected to extensive research and a large number of lastic surgery research and the far and the rate of the large of the subjected to extensive research and a large number of Indian drugs which can also be subjected to extensive research and all and the rate of the large number of lastic surgery research and all and the rate of the rate of the large number of Indian drugs which can also be subjected to extensive research and all and the rate of t

also be subjected to extensive research and an an arran t a definition are from analysis. I may mention about the drugs also. i

not mention about them now.

statement. Would you not agree that we find out what we knew? Let us find out what we knew, and after finding out what we knew, if we find that anything else is necessary, we shall take it, but at least let us find out what we knew.

am sorry that these are all matters of personal detail. Ten years ago some Ayurvedic detail. Ten years ago some Ayurvedic physician said that I was developing cataract. He gave me some powder. I put the powder in my eyes and I saw an atomic blaze before me and I was seeing things very much better. And when I continued using this powder, somebody said that I should better get myself examined by an opithalmic surgeon. I got myself examined by him and he told me that there was no sign of cataract at all in my eyes.

SHRI K. K. SHAH : That shows that the Ayurvedic medicine had benefited you and your eyes were very good at least at that तो में इसलिए कह रहा हूं कि माज श्रीमती फीरोज time.

and for other disorders. In fact, all dis use this medicine. All these go to show that orders are included in the lable on the bottle. these drugs should be carefully examined I say there should be a definite statement about the medicinal properties of the Ayur vedic medicines, for example. 1 am sure Mr. Shah will agree that this

क्योंकि इस बिल की बहुत पहले था जाना बाहिए बा । MR. DEPUTY CHAIRMAN : You need में आपको एक मिमाल दूंगा कि श्रीमती फिरोज गांधी की जो सरकार है, देश में जब लढ़ाई झगड़े हो जाते SHRI K. K. SHAH : 1 accept your है कम्यूनल बातें हो जाती है तो उसके बाद उन पर विचार करती है। जब देश में नगसलपंची बढ़ जाते है, तो उनके बारे में सोचा जाता है कि उन नक्सलपंथियों नैसे दबाया जाय । यह दूरन्देणी है, थीमती फीरोज यांधी की सरकार की । जब मूबों में एक नया मुबा SHRI A. D. MANI : I entirely agree with erner if for mireland grant and the mire fire Mr. Shah. One more point about the drugs. I हो जाती है तब सुवा मंजर किया जाता है। बाज जब देश में चारों तरफ हरिजनों की जलाया जा रहा है, हरिजनी को गोलियां मारी जा रही है, तो श्रीमती फीरोज गांधी की सरकार को यह सोचना पड रहा है कि उनकी रक्षा कैसे की जाय । यह पहने सोचना चाहिए था कि देश में एक प्राधिक कान्ति चल रही है भौर जब आधिक शन्ति चलती है तो उस आधिक ज्ञान्ति के नाय झगड़े होते हैं और इस लिए उन को रोकने के लिए सरकार को पहले से तैयार रहना नाहिए था। गांधी की सरकार भो है वह दूरदेश नहीं है . . .

> SHRI G. A. APPAN (Tamil Nadu) Mr. Deputy Chairman, on a point of order.

The other day in the House I raised a point of order that when people address hon. Members of the House or Ministers they should addres एक मसल है, खिसियानी बिल्ली खग्बा नोने, जो हार them by the name by which they are know I गये है, बहुत परेशान है, वह प्रगर बरे-बरे नाम ले कर on the electoral rolls. The other day m; friend Mr. Rajnarain was using an ex ession like के कुछ रोना चाहते हैं तो में समझता ह कि हमको small children. Let us have <iecorum and बोड़ा सा मन्न करना चाहिये । decency; let us respect each c ier. I want that name Féroze Gandhi to be expunged; if he wants to say Mrs. Gandhi, 1 do not mind.

MR. DEPUTYJCHAIRMAN : The other day 1 also pointed out that when referring to Ministers and Members, hon. Members shr aid refer to them in polite language and actually 1 had suggested to Mr. Rajnarai I that lie should refer to the Prime Minis; ;r as Mrs. Indira है। म अपन दश का परम्परा का बताना चाहता हू Gandhi. I hope this di ease will not prove to be कि देश की जो परम्परा है उसमें पुरुष का नाम स्वी contagious and w 11 not spread further.

क्षीनिरजन वर्णा (मध्य प्रदेश)ः ग्रापने जो कहा वह तो ठीक है ंकिन अगर मिसेज फीरोज गांधी भी उनको कहा जाग तो उससे उनके प्रति सभद्रता प्रकट तहीं होती है ।

श्री शीलभद्र पाजी] (बिहार) : मापकी वाइफ का नाम ले कर जगर आप को बुलाया जाय तो क्या बहन अच्छा है ?

MR. DEP JTY CHAIRMAN : I had told the sit down. Let him continue. House the other day that if you want to adi ress the Prime Minister as Shrimati Indira Feroze Gandhi I would have no objection but if you say Shrimati Feroze Gandhi it is not है जब एक सेंट्रल कौसिल आफ इंडियन सिस्टम आफ proper.

Pradesh): V hat is wrong with it?

all know that first your own name comes and सोचा जा रहा है और यह सोचा जा रहा है कि जो then comes the surname. But if you use this in l derogatory manner, that is not proper.

थो निरंजन वर्माः जो ग्रापका सझाव है उसमें हमें कोई आपत्नि नहीं है। लेकिन मैं इतना ही निवेदन करना चाहता ह कि बतने देण में यह प्रथा है कि पति के नाम के पीछे बरनाम चलता है झौर मिसेज लगता है। तो इस में किसी सदस्य को अभद्रता नहीं दिखनी चाहिए ।

श्री उपसमापति : जिस दष्टिकोण से कहा जा रहा है उसके लिए बैंने कहा।

SHRI G. A. APPAN : Our guideline is the electoral roll or the University Register.

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श्री हयातुल्ला ग्रन्सारी (उत्तर प्रदेश) : देखिए

श्री उपसभापति : ग्रच्छा गनेत्री लाल जी झाप कहिये ।

थी गनेशी लाल चौधरी : मुझे बड़ा दु:ख है, श्रीमती फीरोज गांधी के नाम पर हमारे भाइयों को इतराज है। मैं घपने देश की परम्परा को बताना चाहता हं के साथ जगता है, तो मेरे खयाल से मझे माफ करेंगे मेरे दोस्त जो कि उधर बैठे हैं, जिनको इस बात से कोई तकलीफ हुई है, अपनी संस्कृति और अपनी परम्परा के यनसार मैंने श्रीमती फीरोज गांध के साथ कोई अभद्रताकी बात नहीं की है।

SHRI G. A. APPAN : Can you not give a ruling on this point?

MR. DEPUTY CHAIRMAN : Please

श्री गनेशी लाल चौधरी: श्रीमन, यह पहला प्रवसर मेडिसिन ग्रौर होम्योपैथिक कोंसिल का गठन हो रहा SHRI N. K. SHEJWALKAR (Madhya है। यह पहला भ्रवसर है जब कि अपने देश कि मेडिसिन्स के जो सिस्टम्स हैं, अपने देश के वातावरण में पली MR. DEP JTY CHAIRMRN : I think you हुई जो मेडिसिस हैं इनको सारे देश के बातावरण में इसकी प्रैक्टिस करते हैं, उनकी न्यनतम योग्यता बया हो, जिक्षा का समय क्या हो, जिला का सिलेबन क्या हों झौर जो शास्त्री बन कर के, पढ कर के आते हैं उनको क्या डिग्री दी जाय । तो यह इसके लिये पहला अवसर है। वैसे, उपाध्यक्ष महोदय, हमारे देश में जो अपने देश की चिकित्सा प्रणाली चल रही है, उसको सरकार की ओर से बाब तक मान्यता नहीं मिली झौर यह उन चिकित्सा प्रणालियों की उपयोगिता ही है कि बाज तक बिला सरकार की किसी महायता के भी जिल्हा है।

Time bell rings

श्रीमन, मेरा तो बहुत सा टाइम चला गया, आप उसका तो खयाल रखें। श्रीमन् में सरकार से एक प्रज्न प्रछना चाहता हूं कि झाज जो देण का 70 फीसदी ग्रादमी देहात में रहता है, उसको चिकित्सा की सुविधा

[थी गनेशी लाल चौधरी]

देने के लिये ग्रापके पास कोई स्कीम है। सन् 1944 ई० में चिकित्सा शास्त्री त्री जीवराज जी ने कहा था कि देश में जो बीमारियां हैं वह लगभग 87 प्रतिशत साधारण बीमारियां हैं । स्रौर 13 प्रतिशत जो हैं वह स्पेन्नल बीमारियां हैं। तो झाज देश में जो पैसा खर्च हो रहा है, व्यय हो रहा है, वह केवल 13 प्रतिशत बीमारियों के लिये हो रहा है, 13 प्रतिचत लोगों के लिये हो रहा है। तो मैं माननीय मंत्री जी से कहंगा कि ऐसी कोई स्तीम बनायें, जिससे कि देश के सारे लोगों को दवायें उपलब्ध हो सकें।

में आपके सामने वो तीन सजेणन वेना चाहता हं. उपाध्यक्ष जी भी मेरी स्रोर देख रहे हैं सौर चाहते हैं कि मैं जितनी जल्दी हो सके खत्म कर दं। तो मैं प्रायके सामने दो तीन सजेशन देना चाहता हं। यह कि झाज चिकित्सा प्रणाली जो है वह विलेज ओरिसटेंड करें। क्या आपके पास कोई स्कीम है कि शहर में जो आप सुविधाएं दे रहे हैं, उसको घटा कर देहात की स्रोर ले जायेंगे और आपकी जो स्कोम है वह विलेज स्रोरियेन्टेड हैं । दूसरा सुझाव में देना चाहता हं कि यह जो चिकित्सा प्रणाली है यह क्वालिटेटिव न हो कर के क्वान्टिटेटिव हो—''ग्रेटेस्ट गुड आफ दि ग्रेटेस्ट नम्बर ''। आप समाजवाद की तरफ जा रहे हैं, समाजवाद चला रहे हैं, तो कृपा कर साप 13 परसेन्ट बीमारों के लिये ग्राप सारा पैसा मत खर्च करें, ज्यादा से ज्यादा लोगों को स्राप हिन्दुस्तानी दवासी की स्रोर ले जाएं।

तीसरा सुझाव यह है कि आप देश के स्तर पर, से रे देश में जो चिकित्सा के क्षेत्र में शास्त्री हैं, उन चिकित्सा शास्त्रियों को ग्राप बुलाएं ग्रौर उनकी कमेटी बना कर यह निक्रित करें कि सस्ती से सस्ती दवाएं कौनसी प्रणाली दे सकती है और राष्ट्रीय स्तर पर ज़िक्षा चलाएँ। इसमें जिस तरह से आप रक्षा के लिये प्राथमिकता देते हैं, जिस तरह से णिक्षा के लिये प्राथमिकता देते है, खानें और कपड़े के लिये प्राथमिकता देते हैं, उसी तरह से ग्राप उन दवादयों के लिए भी प्रायमिकता दें और आगे रखें।

इन शब्दों के साथ उपसभापति जी मैं जिस रूप में यह बिल आया है, उसका समर्थन नहीं करता हूं ।

SHRI HAM ID ALI SCHAMNAD (Kerala) : Mr. Deputy Chairman, while supporting this Bill, to provide for the constitution of a Central Council of India Medicine and Homoeopathy and main-tenance of a Central Register of Indian

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Medicine and so on, I hope the Government will bring forward another comprehensive legislation to do away with the defects and lacunae that are existing today in this Bill. I hope the Government would make a survey of the system of our Indian medicine that is being practised and after making an entire survey would bring forward a comprehensive legislation in future. Indian medicine consisting of Ayurveda, Siddha and Unani systems today is not given its proper place in the national health service of India. They do not come in the proper national channel of health service. Why is it so? Ayurveda is no doubt one of the glorified systems of medicine, no doubt of it, but has the quality of the Ayurvedic medicine improved? That has to be seen, and Government should take steps to see that the quality of the Ayurvedic medicines is improved. It is not enough if we increase the native physicians or Aurvedic physicians. It is absolutely necessary that the quality of the medicines should also be improved. A scientific approach should be made. As has been pointed out by many Members here, when we say Ayurvedic physician, we must also define who is an Ayurvedic physician. We should not recognise a quack as a physician. They will have to deal with human beings and not with the animals, as has been pointed out. It is absolutely necessary that whoever practises must be qualified. If it is in Ayurveda system or Unani system or if it is in Homoeopathy, in whichever system he may practise, we should not allow just a man to call himself a Homoeopathic doctor or other odctor. One fine morning a man appsars on the scene and calls himself a Homoeopathic doctor and we recognise him. This is a question that I should like to put before this House and submit to the Health Minister. 1 am given to understand that even postal tuition is being given for that even postal tuition is being given for Homoeopathy system of medicine. How would it be possible? One gentleman told me that he studied the Homoeopathic system of medicine through postal tuition. After studying it by postal tuition he treats the patients. If this is so, I do not know where our patients would go. We need not mind whether the origin of the medicine is east or west or is Indian. What is best suited to our country and to humanity should be taken into consideration. We need not be guided or prejudiced by sentimental values. sentimental values.

I should like to make a few points about integrated medicine. Modern medicine and Ayurveda are combined together and the integrated medicine is being formed. Some colleges were started

our cou try. There was one GCIM College in Madras, Graduate Course in Indian Medi;ine with modern medicine course was tarted there a few years ago. Unfortunatel'.' that college converted itself into a mod; n that medical college. And students comini out of medical college. And students comini out of that institution claim that they has attained knowledge of Ayur-i medicine. When they go out of the co lege, they do not touch Ayurveda. They only practise modern medicine because Ay irveda is not attractive to them; nor th p iple are attracted by Ayur-veda. These GCIM students and doctors after coming out of that college, a'tended used V BBS course and have got the iMBBS degrees and they have become allopathic degrees and they have become allopathic doctoi ... So also in Kerala we have got an Ayurvedic College which gives the Degree of BIM, Bachelor of Indian Medicine. Even lose doctors, after they come out of that c (liege, are attracted by MBBS degrees. After BIM, they are not content with Ayuryedic medicine, they do not practise that medicine. They also go in for MBBS. \ condensed course has been started by the Kerala University. Alter a two-year course they also get the MBBS degrees. Th, bifuraction should be there, division of medicine should be there. Homoeopath means that he should practise homoeopath) only and he should specialise in homoeopi h>. So also, if it is Ayurveda, he shoi Id specialise in that particular branch of medicine. He must specialise in that, make research and practise in that medicine ale ie, none else. I have no objection to Unani medicine. Definitely one should i ot be prejudiced against it. Unani medic ie also should be practised, should be i udied, research should be conducted in o it. Those doctors should practise Urn hi system only. Whatever medicine the study in the college when they come out of the college, they do not practise that, but practise only modern medicine. V(i) is it so? There is another tendency. Medical science has advanced very far. Today we do not have general practitioners in the country. If a man has got pain in the chest, immediately he runs to the lungs expert. If he has got throat pain, Ie goes to the ENT specialist. Eve means ey specialist, heart means heart specialist. TI ere is specialisation in various branches. \\ lal I say is, when medical science has i much advanced, it is no fun in our ! tying that our old, ancient method alont should be adopted, unless the quality or it is improved. I say that the Indian media ie should definitely improve. IT the rural [^]reas we have got many phy-sicians, native physicians. What happens sicians, native physicians. What happens there? Poor patients go there. These physicians tivat them. And when they find that it is incurable, then they say, you

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go to some doctor. They send them to some doctors. When they go to the government hospitals, the doctors there say to them, you have come here too late. The disease has advanced too much. It is incurable. Either it is cancer or ad/aned TB or things like that. Without diagnosing the disease, without knowing the fundamentals, these people who are not qualified, style themselves as physicians, they treat patients. Sometimes they cure them because 80 per cent of the diseases could be cured without taking any medicine. By chance they get cured. I submit to the Government, to the Health Ministry, that proper registration should be maintained in every district medical office for those who are all practitioners and their qualifications in Ayurveda etc. The mini-mum qualification should be prescribed. Only such a person should be registered in the Register. This is absolutely necessary, Sir, to avoid these bogus physicians. I do not say anything against our ayurveda system. Definitely it has got a glory behind it and many people go in for ayurveda treatment. In Kerala we have a very famous ayurveda institution in Kottakal. Even our President. Mr. Giri, got himself treated in that institution. Such institutions should be helped and should be developed, should be given the fullest chance to develop. At the same time, Ayurveda, modern- system of medicine, and homoeopathy should not be mixed together and called the integrated system. That will do more harm than good to the country and to the humanity.

There is another point which I wish to mention here. Many of our modern doctors, after getting their M.B.,B. S., degree go to foreign countries for higher studies but they do not return to India. There are many Indian doctors today working in foreign countries either in the United Kingdom or in the United States of America. Why do they not come to India? They say that they do not get the necessary encouragement from the Government of India. That is why they stick on to these foreign countries. So I submit to the Health Ministry that we must attract all our Indain doctors who are working in foreign countries to our country so that they may serve Indians and the suffering humanity of this country.

MR. DEPUTY CHAIRMAN : Mr. Appan. Five minutes only.

SHRI G. A. APPAN : Mr. Deputy Chairman, Sir, I am very happy to support the Bill with the following ovservtaions. It is good that medical practitioners have

been compelled to have themselves registered under the medical registration scheme and that Medical Councils are to be constituted for Ayurveda, for Siddha and for Unani. No doubt homoeopathy is also there. My only regret is that the integrated medicine people who are qualified under integrated medicine could am find a separate Council for themselves. Whether these people of the integrated medicine course should have a separate Cotincil or not is for the consideration of the Government. They will have no other option if they were my views Th« copi seeks to enrol members, even quacks, as my friend put it. 1 entirely agree with Mr. Koya and Mr. Mani

SIIRI HAM1D AL.I SCIIAMNADI am not Koya.

SHR1 G, A. APPAN : That is why 1 pointed my finger towards you. .. and others who spoke before me. In this respect when the Go ants to provide a Council for pi i are not qualified, who have not passed any examination and who have their own practice to be enrolled as members, I really wonder. 1 the Government or any respectable citizen tolerate the idea of denying a separate Council for such people? Why did this integrated system of medicine come'. When did it come? Mr. Deputy Chairman, Siddha is a system of ancient medicines, more ancient than any other system. It is a system practised by Tamil scholars, en Siddhas propounded this system which is superior to the Ayurvedic or the Unani system. Because these systems could not do surgery, which was in many cases re quired to cure people who had trouble in the internal side of their body, the integrated system of medicine had to loped. If these three systenjs had b en sufl then there would sen no need to start the integrated system of medicine at all. To do something which these three systems could not accomplish, i. e. surgery, a better and me. the tntegra luded both theory and practice, was developed. Mr. Deputy Chairman, there are more for this these three systems. here.

"Me !ical Institution means any institution, school, college or university within or without India.."

That is not correct; it should be outside India'.

having faciliries for regular full time courses of study, training and hospital

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attendance to qualify for the grant of degrees, diploams or licences in Indian medicine on the results o\' an examination.."

Not simply because my father is a doctor, he can give me a certificate. One should pass a recognised examination. Now. 1 have received a certain pamphlet. I have been receiving so many pamphlets from all the various systems, /Actually, I wanted to place this pamphlet before the hon. Ministers who are piloting the Bill. But 1 thinli ihe; would ha (Is* i n it. Ii is about what the Supreme Court ot h< High Court said about one person. Dr. Sarma, or something like that who drafted it. If they have got it, I want them to go through those three or four cyclostyled pages to see how those unqualified people could have come in. (f people have not p any recognised examination through a recognised institution. I do not want them to be even ordinary members, leave alone their being members of the I \ Committee and things like that.

Mr. Vice-Chairman, I know Mr. Murthj from 1938. He is an eminent man, a gold medallist in B. A. of undivided Madras. Such an eminent person is piloting the Bill.

SHRI S. S. MAR1SWAMY : He is paying compliments and Mr. Murthy is walking away.

SHRI G. A. APPAN : It does not matter. He has his own urgent work. I do not object to it. I will request the hon. Mil for Health to see that those who have not passed samination should no) be included.

SHRI M. M. DH.AR1A (Maharash For the information of Mr. Appan. the hon. Minister is also a gold medallist.

SHRI G. A. APPAN : Even Mr. Mani is a gold medallist in Homoeopathy. ruptiori). 1 have also passed examinations in Homoeopathy. This post'al course should nol be accepted, unless people have under gone a course of a practical training and have attended hospitals, and so on. 1 reques n. Minister to see that a separate Council is provided for the people of the integrated system. There is one more point. There are many councils where the Scheduled Castes and Scheduled Tribes are not allowed. The other people, who are in a majority, who are having 80 per cent majority, do not allow these people to come in. So 1 would request the honourable Minister to see that among the practitioners, not the unqualified fellows, there are at least 25 per com people from the Scheduled C tstes and Scheduled Tribes.

' SHR1 AK IAR AL1 KHAN : I am glad that the hor jurable Minister has brought this measure though late. I think it is a very cons ructive -measure and it was long needed I ecause this starts a aevs history

notify indiai systems of medicine. It will put them ur |er a definite scope, and the standardisatii n. the "supervision of the courses, etc. all these things should be looked into >y the council which this Bill envisages. 1 scepting the Stddha system, 1 kno\ II these four systems.

1 am a beneft iary of the Ayurveda sj I am a ben (k.ary of the Unani system; 1 am a ben. ficiary of the Homoeopathy system; and I am a beneficiary of the Allopathj b n also. 1 owe a debt of gratitude to hese systems. I strongly urge that these sy .oris should be helped. They should be modernised and they should be brought Lip-t. -date. There are many things

in each of th*se systems which you c believe. I know cases where allopathy has said "N"" but Ayurved has come in. I know a c. se where Allopathy has said "No" but U mni has come in. The same is true with lomoeopathy, So they have got their owi history. They have got their own importa [things. So all these systems should be sci studied and organised

and encouraged. There should be no difficulty abi at it. But I do, feel thai so far as this integrated system is concerned, it has neen completely ignored by the Ministry. That is not right. That is not fair. 1 know eminent persons like Madan Mohan Main via and Hakim Ajmal Khan, who thought high of their own systems which (hey i it only liked but which they wanted to (rogress and prosper. They felt that unless Ayurved was brought into modern touc I, unless Unani was brought into modern ouch, (here was no future for these systen s. That thing should not be ignored. So we have to try to maintain their basic principles, maintain their basic ideas, and ve have also to supplement them by the modern knowledge, modern science and so on. It would have been much better ' there had been three or four independent councils. That would have been much b tier. 1 think it is too late for me now to uggest it. But I request the Minister to change it. I find in the Bill that these c kincils have been given, for all practical purposes, complete independence. So let us try this experiment. Let us see how tar it works. As we gain experience, as difficulties, if any, come in our way, necessary improvements can be made jn this. At present there is nothing that s not covered in this. Everything is there.

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With these few words I very much commend this Bill for the consideration of this House.

1 was sorry to hear from the honourable Minister that there is not one Central Government Unani Dispensary. That is not right. 1 am sure the Minister will look into it. I hope he will do justice to these systems.

MR. DEPUTY CHAIRMAN : Now

the Minister, Mr. Murthy.

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh) : Mr. Deputy Chairman, my name is there. I also want to speak.

MR. DEPUTY CHAIRMAN : But >outparty has got only 45 minutes and only two or three minutes are left for you.

SHRI K. P. MALLIKARJUNUDU : My party gave three names.

MR. DEPUTY CHAIRMAN : That is right, but there is no time left.

SHRI K. P. MALLIKARJUNUDU : There is enough time.

MR. DEPUTY CHAIRMAN : In your party one Member took 25 minutes and another Member look 17 minutes. Your own party Members cannot accommodate you. There is no lime left for your party. ii insist, I can give you two or three minutes.

SHRI K. P. MALLIKARJUNUDU : No, Sir, there is enough lime. We can sit up to 5 o'clock. I want at least ten minutes.

MR. DEPUTY CHAIRMAN : No, no. Actually we should have finished this Bill before 3 o'clock. We have already exceeded it. We are 45 minutes behind the scheduled time.

SHRI K. P. MALLIKARJUNUDU : Kindly give me at least ten minutes.

MR. DEPUTY CHAIRMAN : How can I help you when your own party Members cannot accommodate you? If you want to speak, you may take two or three minutes.

SHRI M. S. GURUPADASWAMY (Mysore) : You have to b;ar in mind the large number of members who want to speak on this Bill. In fact-; I wanted to speak myself. But I have abstained myself seeing the large number of people. Therefore, please give him some time.

MR. DEPUTY CHAIRMAN : All light.. Take three or four minutes. SHRI K. I'. MAI.UK.ARJUNUDU : A little m >re than that.

Mi Deput) Chairman, I welcome this Bill in general, not because it is free from defects. I believe it has so many delects. I welcome ii because I find myself in agreement with the principle underlying the Bill. According to me. the principle underlying the Bill is to systematise and regularise our indigenous systems of medicine. The second in which prompted me to welcome this Bill in general is that I have great regard and respect for the systems of indigenous ine. These two reasons prompted me to welcome this Bill, even though I differ on certain vital aspects of the Bill.

Sir, I do not know anything about the Siddha system and the Unani system. But 1 know a little about the Ayurvedic system. The term "Ayurveda' CO of two words— AYU and VEDA. They are two Sanskrit words. The word AYU means life and VEDA means se Therefore, 'Ayurveda' means the science of life or the science which gives the truth about life and methods to sustain life.

Thai is what is meant by Ayurveda.

Sir. you know that according to the Hindu thought and philosophy, Vedas are the ancient documents. We sometimes believed that they are APAURUSHEYA, means that [hey do not emanate from human sources. They derive their | authority from God. That is why they are called APAURUSHEYA. They are docu-, ments of great antiquity ever known to history. Ayurveda is considered to be one of the l four jain N The four vedas are : RIG, YA.IUS, SAMA and ADHARVA.

rveda is a great science which flourished for a number of centuries in the past, j Very great names were associated with | Ayurveda. Some of them are Asvini Charaka. Susruta and Dhanvanthari. [t is also believed thai a king a was operated upon in his brain by the Asvini Devas I successfully. That was the degree of development that Ayurveda reached in times of yore. This Bill is an effort to systematise Ayurveda and therefore I said I welcome this Bill in general.

But 1 should say to my regret that there is stagnation in the system of Ayurvedic medicine because it is far behind the modern system of medicine. Modern sciences have made great strides and we cannot afford to lag behind the developments of the present-day modern science. So, it is

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Council Bill 196K necessary, in my opinion, that Ayurveda should derive its sustenance and strength from the modern systems of Western medicine. There, I believe, this Bill serious drawback. This Bill has neglected and ignored the body of physicains who are called Doctors of Integrated Medicine. I know. Sir, in Madras, there was a college where people were trained. There was a good hospital. They were trained for 4/1 years or so. They took persons who had passed the Intermediate Examination ices. So, that was the kind of college that flourished there even though it does not exist now.

SOME HON. MEMBERS : It is there now.

SHRI K. P. MALLIKARJUNUDU : There, four to five years' training was given with hospital facilites. Are we to destroy those fellows? Are we to destroy and ignore those people who, I suppose, number about 50,000? For one moment I cannot agree to the proposition that they must be relegated to a very backward place. They must be given due recognition. The> represent a trend of thought which is necessary in our modern life.

Sir, in this connection, I may be permitted to quote from a speech of our beloved, late Prime Minister. Shi i Jawaharlal Nehru. He said like this : —

"...There is much controversy often about the*place of the Ayurvedic and Unani systems. There can be no doubt that both these ancient systems of India have an honourable history and that they had a great reputation. Most people know also that even now they have some effective remedies. It would be wrong and absurd for us to ignore this accumulation of past knowledge and experience. We should profit by them and not consider them as something outside the scope of modern know I They are parts of modern knowledge. But, in many directions, modern science, as applied to both medicine and surgery, has made wonderful discoveries and. because of these, the health standards in advanced countries have improved tremendously. We cannot expect to improve our standards unless we take full advantage of science and modern scientific methods. There is no reason why we should not bring about an alliance of the old experience and knowledge, as exemplified in the Ayurvedic and Unani systems, with the new knowledge which modern science has given us. It is necessary that the approach to this problem should be made on the basis of scientific methods and persons who are Ayurvedic and Unani physicians should take full advantage of modern methods. That means ther: should be a basic training in scientifi. methods for all, including those who wish to practice Ayurvedic or Unani system. Having got thai training, a person may practice either of the systems or homoeopathy.

Sir. I deri K support from no less a person than t e late Shri Jawaharlal Nehru. He is quite clear in his mind '.hat both the systems shouKl be combined. There should be a combine I training in both the systems in our college-; and then only our medicine can prosper nd there can he a fusion of the past expi rience with the modern developments. rh.U is wh) I say that this Bill suffers lis m a very, very serious defect in that it ignores this kind of a scientific approach to ur ancient systems a scientific approach to >ur ancient systems of medicine.

So, Sir, wit I this view in mind, perhaps I have certai amendments to make with a view to see ng that the definition of the word 'Indian medicine' includes this system of integrated medicine, and also certain consequential amendments. Therefore, with all the emphasis at my command, I plead with the lion. Ministers thai to ignore them, [hose 50,000 medical practitioners, intet ated medical practitioners, is unjest, unfu'r and unreasonable

SHRI B. S. MURTHY : Sir, 1 am very happy that there is a lot of enthusiasm as far as this I ill is concerned. As many as seventeen speakers have participated in the discuss on and all of them evinced real interest Hid wanted this Bill to be passed as as possible. ear

Sir, the ma I point that become a bone of contention more or less is about the integrated cot Be of medicine.

Many lion. Members may think tli.it integrated coi rse is yet to be introduced or to be tried. No. It was tried and introduced long ago. In think it was in I94S when the Chopra Committee recommended a plan of education incorporating the best in Ayurveda. Siddha and Unani, suppl> mented by modern sciences and advances in the Western science of medicine. Th s Committee envisaged the teaching of s ibjects of Indian medicine concurrently with bjects of indian medicine concurrently with subjects of modern sciences and Western ledicine, leading to fa tion and later, to synthesis. In 1948, Sir, if the hon. Members would like to know, an attempt was made not only to integrate the in [igenous systems of medicine, but also to ymilesis with the modern medicine. Th n in 1949 another Committee

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came into existence known as the Pandit Committee. This Committee recommended that the teaching of modern medicine in Ayurvedic colleges was not advisable because of the low standard of these in-stitutions. At that time it was the inter-mediate page with gaining taken to M P.P. mediate pass with science taken to M. B.B. S. or sometimes even matriculation pass only taken to Avurvedic colleges. Not only that, the curricula and syllabi also differed. Therefore they did not go well. Therefore another Committee came into existence which was known as the Dave Committee, appointed in 1954, by the Central Council of Health But no unanimity was reached with appointed in 1954, by the Central Council of Health. But no unanimity was reached with regard to the acceptance of this Commitee's recommendations. Therefore it was given up. Therefore in those days the integrated system went on . for some time. 1 do not know how Mr. Mariswamy was thinking thai I had no open mind. .

SHRI S. S. MARISWAMY : I said I presumed that you were having an open mind

SHRI B. S. MURTHY : I thank him for that. Though I $L \setminus O$ not want to beat the drums here, it was in 1939 when the Govern

ment of Madras, the popular Ministry went out and the Advisers' regime came in, they introduced this integrated system. It was I who led a deputation and fought the battle of the integrated medicine and the Advisers reluctantly agreed that they should continue the integrated system. Even today 1 am willing-to do Even today am willing-to do everything.

Myself and my senior colleague, Mr. Shah,

Shan, we have nothing against any system of medicine. The difficulty is that all the States more or less have come to the con clusion that the integrated system is not working well. The integrated system was adopted in India to make Ayurveda, Unani and Siddha moderniced with the teaching and Siddha modernised with the teaching of modern sciences as well as the advances made in the Wester". . . But un-

fortunately the students began, as Mr. Bhadram quoted me, relying more on mod ern medicine and less on Ayurveda, Let the hon. Members understand that the integrated system started to make the Indian system modernised.

SHRI M. V. BHADRAM : The status equal to given t(as not that

given to allopathy. That is why they started this agitation.

SHRI B. S. MURTHY : Whatever that be. it is the love of the subject that makes 4 p.m. a man stand for the subject in which

he hasreceived education. If all th*se integrated persons as well as the Ayur vedic practitioners stood for Ayur vedic practitioners for the-

ous system, I am sure this Bill have been introduced in this Parliament at least 20 years back. Therefore I have nothing against them but the only tiling is, the integrated system was not d more or less by the States and the Planning Commission then allowed the States to have their own way of educating the Indian boys and girls in Ayurved. Unani and Siddha systems. This must therefore be borne in mind when people support it and even to-day. the present rights and privileges and prerogatives enjoyed by the ted practitioners are not at all touched. They arc now registered in the Ayurvedic Practitioners except perhaps in Madras where the) have a separate and Madras where the) have a separate and perhaps, subject to correction, in Maharashtra where there is a sc lie for them. Except that no other State has ever thought of giving them a separate status because'it is simple to tinder- stand that integrated system is not a system. Ayurved is a system, Unani is a system, Siddha again is a system but integrated system rse of education wh Ayurveda arid western medicine a-. as modern sciences are brought to; 10 make th" student better than the earlier educated or trained Ayurvedic practitioner but unfortunately the country has not accepted it. Therefore I am sorry that there should Members and the public outside m If nor my senior coll Sflri Shah, have anything against the integrated system of practitioners and every be given index this outside the sentence of the practitioners and every be given practitioners and every be given under this very Act to see that sentatives are in the Central Council and then theii counsels are accepted for the good of the id the Indian systems of medicines.

SHRI S. S, MARISWAMY : Yo.i spell out what protection you are going to give.

SHRI B. S. MURTHY : We have already 1 I the amendment by Mr. Dharia wherein the necessary protection is given to the integrated practitioners and Mr. Dharia, as a representative of th: All-India Integra lical Practitioners' Asso- met my Minister and we discussed the whole thing and then we accepted a formula which would please them. Therefore the protection is being given.

SHRI K. P. MALL1KAR.IUNUDU Under clause 9 a separate committee for them can be constituted. That would be able.

SHRI B. S. MURTHY :AyulV plus 'Vedu' is Ayurveda—science of life and Ayurved is a science of life and I do not

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know why another Committee should he there for the integration of Ayurveda and the Wester Veda?

SHRI S. S. MARISWAMY : The Ayuroutnumber the integrated people.

SHRI B. S. MURTHY : I am coming to that. If the Members had gone through the report, they would find that it is clearly stated that only institutionally qualified persons are lo be elected to these Committees. According to the figures available there are 25.000.

SHRI G. A. APPAN : May I seek a clarification, Sir? How is it termed "institutional" without any hospital or practical training? Will the hem. Minister define it? If there is a Deputy Minister or a Minister of Slate, does it mean that there should not be a Cabinet Minister? That is the contention of my friend when he says that when there is the Council for Ayurveda win there should be a separate Council for the Integrated System of Met Integrated medicine is an advanced course which is intended to help the people in the other three branches. What they cannot do, people practising the Integrated Medicine can do. When it is an advanced course, why not have a separate Council? There should necessarily be a sel Council for that first and foremost and not one Council for all including the Integrated System of Medicine.

SHRI B, S. MURTHY : As I have already stated, we have accepted an amendment which gives all pro* to the integrated systems. {Interruptions) As far as election is concerned—that is a verj important point—we have said in this Bill that institutionally qualified persona will have to be elected as members for this Central Council out of the -a ing to the figures available—40,000 Ayurvedic practitioners including 25,000 Integrated practitioners. Therefore, Sir, 25,000 are more than 15,000, who are only trained in Ayurvedic colleges and schools. Therefore, Sir, there is no fear of these Integrated practitioners being overwhelmed by the institutional!) qualified non-integrated practitioners. Therefore, there is not thta difficulty, Sir.

I would like to no to the other point, and as far as post-graduate cousrses are concerned. Sir, all attempts are being made to see that pourses are started in the variou: which teach Ayurveda, Unani and Siddha. and we have already appointed. Sir, a Central Council for Ayurvedic Research on the model of the Indian Council of

Medical Re-, arch, and the Gujarat Ayur vedic University and the Banaras Hindu University have provision for post-graduate education in ail branches of Ayurveda. They also I ive facilities for conducting research. TI t Fourth Plan envisages the establishment of twenty post-graduate Departments in Ayurveda, Siddha and Uiani. Pro; psals for such departments at Lucknow, Uigarh, Trivandrum and other places are nder consideration. Central assistance w I be extended to these. In some cases, Sir, I may tell you, cent per cent of ihe expenditure is borne by the Centre. Sor e people have said that suffi cient funds : re not available. About this al i I have I say that the Central Govern ment has actively encouraged research during the successive Five-Year Plans. Rs. four en es have been earmarked For research in Indian Medicine, and Rs. 1-5 crores for H >moeopoathy in the Fourth Plan. An Autonomous Central Council for research in Indian Medicine and also Homoeopathy has been established in 1969 to give a g eater fillip to research, i h results flowi ig from the researches will enrich not or y Indian Medicine but medical science as a whole. Drug research and standardisati >n of medicine used in Ayur veda and Siddha and Unani have been given priority in the Fourth Plan. Standards, are being v> >rked out for the drugs and formulations National formularies of Ayurveda, Siddha, Unani and Homoeopathy are being pre >ared by expert pharmacopoeia committees >l* these systems. The first volume of these national formularies is to be pi

iva also a question raised' that there was no Unani dispensary in the city of Delhi est: >lished by the Central Government. We lid not establish them so far because a request to this effect did not come as there are thready four Unani dispensaries run by the C orporation.

†[ओ एम० असग्रद मदनी : मैंने आपको खन लिखा था। गएने बहुत गोल-मोल जवाब दिया। माफ जवाब नगी दिया।]

SHR1 B. S. MURTHY : I am not against it and 1 say we will do our best to pfl it but 1 am explaining the background against | which this id not been done so far. As a matter of 1 ict we provide these dispensaries

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only for more or less the Government employees.

SHRr AKBAR ALI KHAN : Hundreds of Government employees go to the Ham-dard Dawakhana every day.

ीं[ओ एंस० झसझड सदनी : सरकारी मृताजम जाकर इलाज कराते हैं ग्रौर पैसा खर्च करते हैं।]

SHRI B. S. MURTHY : Now that the request has come we will try to do our best.

Sir. I think 1 have more or less met the main points raised and I request that the Bill may be taken into consideration.

MR. DEPUTY CHAIRMAN : The question is :—

'That the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith, as reported by the Joint Committee of the Houses, be taken into consideration"

The motion was adopted

MR. DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of this Bill.

Clause 2 (Definitions)

SHRI B. S. MURTHY : Sir, I move :

3. "That at page 4,-

(/) in line 3, for the figure -2' the figures and brackets 2(1)' be substituted; and

(//) after line 36, the following be inserted, namely :---

'(2) Any reference in this Act to a law which is in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State'."

* [] Hindi transliteration.

4. ""Thai al page 4, line 19, after the word 'Unani' the words and "includes the system of integrated medicine under which is given a study, training and practice in indigenous medicine and modern medicine including surgery' be inserted."

SHRI M. V. BHADRAM : Sir, 1 move :

5. "That at page 4, for lines 18 and 19, the following be substituted, namely :—

(e) 'Indian medicine' means the systems of Indian medicine commonly known as Ayurveda, Siddha, Unani and Integrated system of medicine.

Explanation :—Integrated system of medicine means and includes conjoint or concurrent study of, training and practice in, indigenous medicine and modern medicine including surgery."

Sir, I also move :

if) 'medical institution' means any institution within or without India having facilities for regular institutional training and hospital attendance and which grants degrees, diplomas or licences in Indian medicine."

SHRI M. M. DHARIA : Sir, I would like to move my amendment with this slight modification and I move the modified amendment :—

6. "That at page 4, for lines 18 and 19, the following be substituted, namely :—

(e) 'Indian Medicine' means the system of Indian Medicine commonly known as Ashtang Ayurveda, Siddha or Unani, Tibbi, whether supplemented or not by such modern advances as the Central Council may declare through notification from time to time."

DR. (MRS.) MANGLADEVI TALWAR Sir, I move :

11. "That at page 4, line 21, after the words 'Indian Medicine' the words 'having facilities for regular institutional training and hospital attendance' be inserted."

60. "That at page 4, line 21, after the word 'India' the words [having facilities for regular institutional training

and hospital attendance and' be inserted."

The questions were proposed.

MR. DEPUTY CHAIRMAN : I think we have had enough discussion.

DR. (MRS.) MANGLA DEVI

TALWAR : 1 would like to say a few words.

SHRI M. V. BHADRAM : 1 thought you were only just asking us to move the amendments. I also want to speak.

MR. DEPUTY CHAIRMAN : It is nor necessary to speak on each and every amendment.

SHRI A. G. KULKARNI : We should get some opportunity also. If we are taking back our amendments it does not mean that we cannot speak.

MR. DEPUTY CHAIRMAN : All right; brief observations you can make.

[THE VICE-CHAIRMAN, (Smu AKBAK ALI KHAN) in the chair]

DR. (MRS.) MANGLA DEVI TALWAR : Sir, my amendment No. 11 is, after the words :

"(f) "medical institution" means any institution within or without India grants degrees, diplomas or licences in Indian medicine,"

the following words be added :-

"having facilities for regular institutional training and hospital attendance."

Similaly at page 4, line 21, after the word "India" the words 'having facilities for regular institutional training and hospital attendance and' should be inserted. It has been pointed out in the discussion by different speakers that there are many correspondence courses and so people read books. They claim to practise it and there are many shops, 116 in lions in Ayurveda and Siddha which are training institutions according to the Second Schedule. I do not know how many of them have got the facilities for hospital training and other instructions. Medical training should be given in any system because you equip the graduates to practise medicine. They deal the life of the people. They deal with the health of the people. Therefore, it is

essential that you should give them hospital training, actually seeing the patients, diagnosing and treating them, the men at the bedside, ks they say, the wards are the learning cl nies. Then only their training is conipli le. Therefore, I move my amendments.

SHRI M. BHADRAM : There are amendmi its o mine, Nos. 5 and 9. No. 5 deals w ih the definition of medicine. It does not ini hide the integrated medicine. The Minister aid that they are protected by the amendi enl suggested by Mr. Mohan Dharia, but ae lording to me and according to so many o hei friends also it does not protect the int. rests of the integrated practitioners. Accc ding to Mr. Dharia's amendment :---

"Indian ! [edicine means the systems of Indian .ledieine commonly known as Ashtang Xyurveda, Siddha or Unani, Tibbi, whei er supplemented or not by such modem advances as the Central Council ma declare, through notification from time i time."

It means the fate of the 50.000 integrated practitioners is (efl to the care of the Central Council which will be formed subsequently. Before that th y cannot enter the Council, which will be nanned by the other people. I am seriousl refuting the figures given by the Ministt $\$ I have calculated it from the evidence j ven before the Select Committee, Volumes I and II. The total registered, quali ed and unqualified put to-is two lakhs, Siddha 20,000 and Unani 30,000. These are the figures from the evidence. Therefore, the fate of the 50 000 people is to be decided by the Counci to be formed later on. Till that time their ate will be hanging. Otherwise, they mu t go on applying grease to this politician or that politician or catch hold of a big recketeer. That is why I seriously insis on my amendment. Mr. amendment will not meet the requireme

As regards my second amendment, I whole heartedly agree with Dr. Talwar that these 116 institutions are there in the Second Schedi le. Many of them are not institutions al all. They are institutions only on papei They are existing without any hospital 5. A medical institution, according 10 this Bill, means am institution whi h is now listed in the Second Schedule, tin. 116 institutions. Where aie we going Any man who starts an institution wit i the help of this Minister vi that Minis; r geis recognition. It means such an instill tion can produce a hundred doctors a day It is going to be a verj

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serious affair and, therefore, there must be a check on that. The institutions must be qualified. Therefore, the definition given to the medical institutions is not sufficient. My amendment and Dr. Talwar's amendment, both are almost the same and I whole-heartedly agree with her in that respect.

SHRI K. P. MALLIKARUNUDU : My amendment also seeks to enlarge the definition of the term Indian medicine as given in clause 2 by saying that the term Indian medicine should include the system of integrated medicine under which is given a study, training and practice in indigenous medicine and modern medicine including surgery. That is my amendment. What 1 mean to say is that this integrated medicine is part of Indian medicine. There need not be any fear that it is something different from Indian medicine. It is according to me Indian medicine enriched by modern science. So, it is modernised Indian medicine. In that view of the mailer 1 should think the Government should have no objection to enlarge the definition as contemplated by my amendment.

Then second point is when the hon Minister has gone so far as to agree to the amendment proposed by Mr. Dharia, I do not think he should have any difficulty in going a step further and accepting m>amendment. When they have gone so far. what is the real objection in going a step further? Having regard to these points which 1 raise, 1 should think the Government should accept my amendment.

SHRI M. M. DHARIA : Mr. Vice-Chairman, I would like to bring to the notice of this House that there are two aspects of the problem which we shall have to consider while protecting the interests of the integrated course practitioners. Of course I do concede in this House that the amendment of mine is certainly a compromize and it is not wholly accepting that of the integrated course people. When I dicussed this matter with several people and when 1 found that no agreement was possible, and when it was brought to my notice that if this amendment is accepted it is not only a question of the Ayurveda course or Unani course or Siddha course hui we should take into consideration the modern science and technology and the developments in the world, I felt that it is in this light that we should modify this definition, and this is the definition which is suggested by the representatives of the integrated course. It is suggested by them, which I have moved. (Interruption) I would not like to claim as their representative. The hon. Minister said that J was

[M. M. Dharia]

present with them. I am not their sole I was with them. representative.

SHRI S. S. MAR1SWAMY : You have the approval of all of them?

SHRI M. M. DHARIA : I do not make that claim, but to a great extent I could sec: thai was my feeling.

SHR! A. G. KULKAR1NI : The delegation was an all India delegation.

SHRI M. M. DHARIA : If the Govern-ment is not prepared to accept the integrated course a.> such, the protection to the present

and present integrated course practitioners becomes absolutely essential. By accepting the definition as it is in the Bill itself as recent nend-ed b> the Joint Committee, Indian medicine means the system of Indian medicine commonly known us Ayurveda, Siddha or Unani. My amendment seeks to define Indian medicine as the systems of Indian medicine commonly known as Ashtang Ayuryeda, Siddha or Unani, Tibhi, whether supplemented or not by such modern advances as the Central Council maj to time, have determined. So, here the Central Council in which I hav my faith shali nave to take into consideration the various advances that are taking place world.II they take those advances into consideration, then naturally they shall try to add and they will not in an try to deduct. This definition takes us out of the original definition in the Bill, and if the take the accurate the accurate and if 1 am to compare, the original definiand if I am to compare, the original defini-tion is like Hindu religion where nobody I lowed to enter, and that is why there ation. The House will excuse me. But that is one of the is, Bui here we have accepted new definition whereby we have kept the for accepting new definitions in tht

SHRI SYED AHMAD (Madhya Pradesh) : It is like ..

SHRI M. M. DHARIA : You maj saj that. And this is not only the definition whereby we give some protection to the practitioners. To be frank, 1 will come to protection later on. I shall be moving amendment No. 67.

SHRI M. V. BHADRAM : I am only asking him since he is satisfied that it gives some protection. I am prepared to he con- I vinced if his arguments are sound. That is why I ask him. In view of the pro in clause 17 where they have used the term 'Indian medicine'. N>w here also 'Indian medicine' is defined and it will

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be from time to time decided by the Central Council. How is it going to give protection to the existing practitioners tod

SHRI M, M. DHARIA : 1 am going to move that amendment No. 67 which stands in m> name, in the list if tmend i which is to clause 17. Ami for the infor-mation of the House. I would like to out that amendment. After the words 'the privileges in sub-clause (3)(b) of clause 17, my amendment starts—"including the right to practise any system of medicine" "privileges including the right to practise any system of medicine ferred by or under any law relating to registration of practitioners of Indian medicine for the time being in force in any States on a practitioner of Indian medicine enrolled ou a State Register of Indian Medicine. Let me explain.

SHRI S. S. IY : Mr. Murthy said that he cannol recognise integrated medicine.

SHRI M. M. DHARIA : That I not recognised the integrated system of medicine. The-accepted my point of view that for th sent Siddha system system, there is a vast scope; An J modern science also could be attracted. it could be integrated. And I of the accept-ance of my definl urse whether Ashtanga Ayurveda. Unani or Si integrated courses. That is m because the Government has accepted that definition. I am sure that I urse in future will Iv an integrated course. May I say with your pen Sir, in this HOIK to develop in that sense, if we keep th, open for modern advancement, I have no doubt that the Id become more perfect. I have no line. But 1 can say that there are medicines which I have myself experienced. Take, for instance, the Suddha Sekhar from Ayurveda. For acidity Suddha Sekhar i best medicine, for headache Aspro or Anacin is the best.

THE VICE-CHAIRMAN (SHRI AfCBAR AL1 KHAN) : You cm multiply.

SHR! M. M. DHARIA : So, if these people tomorrow accept the course, it will be better. There is no hart taking Aspro. We can also have our own system here. And in that direction, it could be an integrated course. My amendment No. 17 clarifies this and gives all protection. And the hon. Minister has

agreed that ii will not only be a protection to those who are registered but also to those who have joined the colleges this year, who will become practitioners in four or five yfars.

THE VICE-CHAIRMAN (SHRI AKABAR \LI KHAN): Has your amendment I fcen accepted?

SHRI M. M. DHMUA : It is going to be accepte I. In priiiciple it is accepted. It is going i > be moved. It is ture that the Govern lent has not accepted the present integ ated course. As a compro- I mise, because of my amendment, they have accepted that every course will be an integrated COUTS

And one m< re point, and that is regarding the number. Sir, as per my information, the Council properly constituted according to these prese it Scheduels will be dominated by people who are integrated course practitioners and berefore as they shall be in the Council n a bigger number, naturally they shall h ve their say. Anyhow, it is accented for the time being that there are 50.000 they may not be in a majority. Such a dom ten I voice cannot be curtailed tre some other representatives of the Go. cr; merit also and the Government e a rational view. Therefore, my apt sal to the House would be to accept my ; nendment.

SHRI M. V. BHADRAM : The Minister put it as "i ttegrated system*'. It is not a system of medicine. Your amendment says

"Inch ding the right to practise any system ('madicine" What are these integrated system practitioners practising? It is not integrated medicine. How can it be any system of mecdi-cilie ? "oday they are practising allopathy, uyuryeda and unani. So this is no syste n.

THE VICE-CHAIRMAN (SHRI AKBAR Al 1 KHAN |: All right, you have explained that and he has heard it.

SHRI M V. BHADRAM: We are trying to convince each other, if this vagueness fr mi amendment No. 67 could be removed. I thinl- we could go together.

SHRI M. VI. DHARIA : Only one word in reply. T le point is there are two aspects. One s to protect the interest of the present int< grated practitioner. That is perfrectly ca tied in my amendment, I have no doubt vhatsover. SHRI M. V. BHADRAM : How?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : fL- has explained it. You may not agree with him.

SHRI M. M. DHARIA : Mr. Vice-Chairman, 1 would like to bring it to the notice of Mr. Bhadram that besides my amendment even if we read the whole frame of the law, those who are registered as medical practitioners by the Slate the all shall be treated as medical practitioners and they have every right to practise whatever system they are adopting today. That is the meaning. Mr. Vice-Chairman, this Government has no right to stop them from practising. Even if we pass this Bill, they can challenge this Act in the Supreme Court tomorrow that it is their fundamental right to practise whatever system they have been practising. Here I am perfectly convinced and they are right also.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Ansari. what do you want to speak on ?

SHRI HAYATULLAH ANSARI 1 am going to support amendment No. 67 about integrated courses.

THE VJCE-CHAIRMAN (SHRI AKBAR ALI KHAN) : He has agreed to compromise which is accepted by the Government.

SHRI HAYATULLAH ANSARI : Still I want to elucidate it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Very well. Please go ahead.

श्री हयातुल्ला प्रसारो : मैं यह कहता चाहता हूं कि ऐसा मालूम होता है धारिया जी की दलील से कि दो सिस्टम मुल्क में चल रहे हैं, एक है अनइन्टोग्नेटेड और दूसरा इन्टोग्नेटेड । तो मैं कहना चाहता हूं अन-इन्टोग्नेटेड सिस्सटम कहीं इंडिया में नहीं है । चाड़े युनानी हो, चाहे धायुर्वेदिक हो, जितने भी गवर्नमेंट सचिस में वैद्य प्राते हैं और यूनानी मानने वाले घाते हैं, उन सबसे कहा जाता है कि चेचक का टीका लगायो, उन तबसे कहा जाता है कि चेचक का टीका लगायो, उन तबसे कहा जाता है कि चेचक का टीका लगायो, उन तबसे कहा जाता है कि चनाक्युलेशन कालरा का दो. उन सबसे कहा जाता है कि इनाक्युलेशन कालरा का दो. उन सबसे कहा जाता है कि इनाक्युलेशन कालरा का दो. उन सबसे कहा जाता है कि इनाक्युलेशन कालरा का दो. जन सबसे डाकडी टी॰ फि्लट यूज करते हैं, आपरेशन के वक्त डाक्टर को युलाते हैं ताकि एनीस्वीशिया दी जा सके । इसके साथ-साथ तमाम जर्मीसाइड यूज करते हैं, दवाएं मंगाते हैं, स्परिट उनके यहां रहती है, इंजेक्शन

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भी लगा देते हैं और बहुत से लोग पेंसिलिन भी लगाते हैं, क्यूतेन तो बहुत धाम चीज है। इस टाइप की चीजें बहुत युग्र होती हैं। ग्रनइन्टीग्रेटेड सिस्टम सिवाय उन लोगों के जो एबव 70 हैं कहीं नहीं पाया जाता। ढुंढने जाएंगे तो पीस प्राफ म्युजियम की तरह मिल जाएंगे और कहीं नहीं मिलेगा।

लोग बातें करते हैं कि आयूर्वेदिक को रिसर्च मिलनी चाहिए, गूनानी को रिसर्च मिलनी चाहिए । सबसे बड़ी खुझनसीबी यह है कि इन दोनों सिस्टमों को रिसर्च का मौका नहीं मिला । अगर रिसर्च का मौका सिला होता, तो यूनानी में क्या ब्लड प्रेसर नहीं निकलता, आयूर्वेदिक में क्या बूलड प्रेजर नहीं निकलता ? पहले दिक मानते थे, टी० बी० मासते थे, अगर यूनानी वाले रिसर्च करें सो क्या वह म्नोफीलिया नहीं निकलेंगा।

श्रीमान सिंह वर्मा (उत्तर प्रदेश)। ब्लड प्रेशर की सबसे बडी दवा

(Interruption)

श्री ह्यातुल्ला झन्सारी : ब्लाड प्रेजर कहीं आयुर्वेंद में नहीं है। तो दो साइन्स नहीं बन सकतीं । आयुर्वेंदिक और तिब वाले एक तो यह कहते हैं कि साइन्स ने वर्क किया है एलोपैथी पर, इसलिए एलोपैथी बिलकुल बेकार है, हमारे दादा, बाबा ने काम किया था, बड़े-बड़े सन्तों ने काम किया था, बड़े-बड़े बुजुर्गों ने दवाइयां निकाली थीं, साइन्स की दवाइयां बिलकुल बेकार हैं । दूसरी तरफ कहते हैं कि रिसर्च होनी चाहिए आयुर्बेदिक में, यूनानी में, इनमें भी साइन्स लगे । पहले कहते हैं कि साइन्स बेकार है और फिर बाद में कहते हैं कि साइन्स लगे ।

थी मान सिंह बर्मा : कीन कहता है ? · · ·

श्वी हमातुल्ला झन्सारी : दोनों में कोई ऐसा नहीं मिलेगा, जिससे दस मिनट बात करो तो पहले पांच मिनट तक वह यह न कहे साइन्स बेकार है झौर बाको पांच मिनट में यह कहे कि इनमें रसर्च होनी चााहिए । मैं यह कहना चाहता हूं कि अगर साइन्स लगे यूनानी और आयुर्वेदिक में तो बड़ी मुफिकल यह है कि सब एलोपैथिक बन जाएंगे । आज आप दूसरी एनाटोमी नहीं बना सकते, आज आप दूसरी फिठियोलोजी नहीं बना सकते, आप दूसरी केमिस्टी नही पैदा कर सकते ।

श्वी मान सिंह बर्मा: उपसभाष्यक्ष जी, आग मुझको भी मौका दीजिएगा।

भी हयातुल्ला प्रन्सारी : आप बीच में बोल रहे हैं, दो प्रादमी माच-साथ नहीं बोल सकते । एक बात में कह कर के खत्म कर देता हूं और वह यह है कि न यूनानी के खिलाफ हूं, न प्रायुवेंदिक के खिलाफ हूं, बरिक मैं चाहता हूं कि दोनों बढ़ें, तरबकी करें और उन के अच्छे-अच्छे जो हिरसे हैं वे हमको मिल जायें। यह मैं समझता हूं, लेकिन में यह भी समझता हूं कि दो साइग्सें नहीं बन सकती है, दो फिजिबस नहीं बन सबतीं, दो के मिस्ट्री नहीं बन सकतीं, इसलिए ऐसा जो सनइटरी छेटेड सिस्टम है, जहां तक मैं जानता हूं कम से कम इंडिया में इस बबत पाया नहीं जाता।

THE VICE-CHAIRMAN (SHR) AKBAR AL1 KHAN) : Mr. Kulkarni.

SHRI A. G. KULKARNI (Maharashtra) : No, 1 do not want 10 speak.

SHRI MAN SINGH VARMA : Sir, 1 want to say a few words.

THE VICE-CHAIRMAN (SHR! AKBAR ALI KHAN) : Please, you have no amendment.

श्री मान सिंह वर्माः उनका कोई प्रमेंडमेंट नहीं था, लेकिन घापने उनको टाइम दिया इसलिए हमें भी टाइम दीजिए।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : If you want to insist, then I will allow you. But I think there is no reasonableness.

श्री मान सिंह बर्मा : श्रीमन, मझे केवल यह कहना है कि माननीय अन्सारी जी ने जो बात कही है उनके कथन में थोडी गलनफडमी है। कोई भी ग्रायवेंद वाला यह नहीं कहता है कि एलोपैथी कोई साइन्स नहीं है, कोई भी तिब्ब या युनानी वाला यह नहीं कहना है कि एलोपैथी कोई साइन्स नहीं है झपने-झपने स्थान पर सब साइन्से हैं। मेरा यह कहना है कि आयुर्वेद भी साइन्स है, एक मुल विज्ञान है झौर उस विज्ञान को बढाने के लिये बाज तक प्रयास नहीं किया गया है। अभी उन्होंने माना है कि दो साइन्सें नहीं चल सकती । ठीक है, मेरा भी ऐसा कहना है कि एक दुकान पर सारी चीजें नहीं विक सकती, उनके लिये ग्रलग-ग्रलग इकालें होती हैं । तो यह जनरल मचेंद्राइज की द्कान नहीं होनी चाहिये। यहां पर यही हो सकता है कि सायबँद अपने स्थान पर तरक्की करे, युनानी अपने स्थान पर तरक्की करे और एलोपैथी अपने स्थान पर तरवकी करे ।

THE VICE-CHAIRMAN (SHRI

AKBAR ALL KHAN) : Now. I shall put the amendments to vote.

SHRI M. V. BHADRAM : Sir, the Minister has to say a few words, whether he is acceptil g the amendments or not.

"THE ICE-CHAIRMAN (SHRI AKBAR AI I KHAN) : Have you got anything to - ty Mr. Murthy?

SHRI B. S. MURTHY : No. Sir.

THE VICE-CHAIRMAN (SHRI AKBAR A .1 KHAN) : The question is :

3. 'That t page 4,—

(/) it line 3 for the figure '2' the figures ;md brackets '2(1)' be substituted; and

(//) i Iter line 36, the following be inserted, namely :---

'(2) At / reference in this Act to a law whic is not in force in the State of Jarru u and Kashmir shall, in relation i that State, be construed as a re! fence to the corresponding law, if ai _____, in force in that State' "".

The moth n was adopted

THE VICE-CHAIRMAN (SHRI AKBAR A A KHAN) : The question is :

4, "Th it at page 4, line 19. after the word 'U iani' the words and includes the systei 1 of integrated medicine under which is given a study, training and practice in indigenous medicine and modern medicine including surgery be inserted.'

he motion was negatived

THE VICE-CHAIRMAN (SHRI AKBAR A A KHAN) : The question is :

5. "Th; at page 4, for lines IS and 19, the fol nvmg be substituted, namely:—

(<0 'I dian medicine' means the systems of Indian medicine commonly known as Ayurveda, Siddha, Unani and Integrated system of medicine."

Explana ion. — Integrated system of medicine neans and includes conjoint

or concurrent study of, training and practice in, indigenous medicine and modern medicine including surgery."

The motion was negatived

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is is :

9. "That at page 4, for lines 20 and 21, the following be substituted, namely:—

(/) "medical institution' means any institution within or without Indian having facilities for regular regular institutional training and hospital attendadce and which grants degrees, diplomas or licences in Indian medicine."

The motion was iiagatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

6. "That at page 4 for lines IS and 19 the following be substituted, namely :—

(?) 'Indian Medicine means the system of Indian Medicine commonly known as Ashlang Ayurveda, Siddha or Unani, Tibbi, whether supplemented or not by such modern advances as the Central Council may declare through notification from time to time."

The motion was adopted.

DR. (MRS) MANGLADEVITALWAR : Sir. I beg leave to withdraw my amendments Nos. 11 and 60,

Amendment Nos. 11 and 60 were, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That Clause 2. as amended, stand part of the Bill."

The motion was adopted,

Clause 2 as amended, was added to the Bid.

For text of amendments, vide col. 20/ and 208 supra.

Clause 3—Constitution of Central Council. SHRI M. V. BHADRAM : I move

16. "That at page 5, line 2, after the word "persons' the words' with recognised medical qualification' be inserted.

22. "Thai at page 5, lines 11-13. for words 'be nominated by the Central Government, from amongst persons having special knowledge or practical experience in respect of Indian medicine" the words 'be nominated by the Central Government to the Central Council from amongst persons having special knowledge or parctical experience in respect of each branch of Indian medicine and enrolled on any State Register' be substituted.

SHRI K. P. MALUKARJUNDU : I move :

14. 'That at page 4, line 44, after the word. "Siddha" the word 'integrated' be inserted."

17. "That al page 5, line 2, after the word 'Siddha' the word 'Integrated' be inserted.

20. "That at page 5, line 4, after the word 'Siddha' the word 'integrated' be inserted."

25. "That at page 5, line 24, after the word 'Siddha' the word Integrated' be inserted .'

SHRI GANESHI LAL CHAUDHARY : I move :-

64. "That at page 5, after line 20, the following further provisio be inserted, namely :

"Provided further that Government at the lime of nominating the members to the Central Council, may give due regard to the Scheduled Caste and Scheduled Tribe members who are practising in the Ayurveda, Siddha. Unani or Homoeopathy systems of medicine."

The questions] were proposed.

SHRI M. V. BHADRAM : Sir, amend-ment No. 22 is to the sub-clause concerning the coostitution of the Central Council and its committees. Sub-clause (c) says

"Such number of members, not exceeding thirty per cent of the total number of members elected under clauses (a) and (b) as may he nominated by the Central Government, from amongst persons having spe cial knowledge or practical experience in respect of Indian medicine ."

Here the Government can nominate anybody as stated above. Now my amendment is for the words "be nominated by the is for the words "be nominated by the Central Government, from amongst persons having special knowledge or practical experience in respect of Indian medicine :". the words "be nominated by the Central Government to the Central Council from amongst persons having special knowledge or practical experience in respect of each branch of Indian medicine and enrolled on any State Register :" be substituted. This puts a restriction in nominating the persons restriction in nominating the persons.

to a matter of urgent

Then regarding amendment No. 15 to Clause 3(1)(a). Clause 3(1)(a) reads

"such number of members not exceed ing five as may be determined by the Central Government in accordance with the provisions of the First Schedule for each of the Ayurveda, Siddha and Unani systems of medicine from each State in which a State Register of Indian Medi cine is maintained, to be elected amongesi themselves bj p .rolle

onthat Register as practitioners Ayurveda, Siddha or Unani, as the may be;

Hereafter the word "persons' I am suggesting the adding of the words 'with recognised medical qualification", because without that what happens is quacks to whom the present Bill seeks to give licences, also can practise. Of course. I do not have any quarrel there. But they should not be allowed to come to the Council and dominate it and thus control the future i tion. My amendment is only to restrict quacks being nominated to the Council.

SHRI K. P. MALL1KARJUNUDU Sir. my amendments are only consequential amendments. I have nothing to speak on them except to request that these amendments may be put to vote.

श्री गनेशी लाल चौधरी : वाइस चेयरमैन सर, मेरा यमेन्डमेन्ट एक विलकुल सीधा (ब्रमेन्डमेन्ट है। इस बिल के चैप्टर 2 में जो सैक्शन 3 है, उसमें कॉस्टोट्युशन ग्राफ द सेन्ट्रल कोंसिल का प्राविधान किया गिया है । मेरा ब्रमेन्टमेन्ट बहुत सिम्पल सा है, जहां पर यह प्राविजन है कि किन-किन मेम्बरों को इसमें रखा जायेगा, जिसमें गवर्नमेन्ट को पावर है नामिनेशन की :

"Provided further that Government at the time of nominating the members to the Central Council, may give due regard to the Scheduled Castes and Scheul-ed Tribes members who are practising in the Ayurveda, Siddha. Unani or Homo-eopathy systems of medicine."

में यह ग्रमेन्डलेंट इमलिये चाहता हं कि मैंने भ्रभी सरकार की दूरदेशी की बात कही थी कि सरकार कितनी दुरदेश है। जब कभी किसी कानून में कोई एक स्पेस्फिक प्राविजन नहीं होता है, ग्रेड्यूल्ड कास्ट ग्रौर जेड्युल्ड AKBAR ALI KHAN) ट्राइब्स के लिये ही श्रीमन, वहां सरकार दूरदेशी नहीं करती, उनमें से कोई कांबिल आदमी सरकार को नहीं मिलता । मैं प्रायको मिसाल दं, बैंक नेणनलाइजेणन के समय भी मैंने यही कहा था कि झाप विधान बना दें कि जिस वक्त डाइरेक्टर्स की नियुक्ति होगी, उसमें शेहयुल्ड कास्ट और शेहयुरुड टाइक्स के झादमी भी लिये जायें। मैं जानता हूं उसमें नहीं लिये गये। श्रीमन्, में यह भी जानता हूं कि ग्राज देश में सेन्टर की युनि-वसिटीज चल रही है स्रोर युनिवसिटीज में शेड्यूल्ड कास्ट और शेड्यूइट ट्राइझ्स के मादमी एक्जीक्यूटिव कींसिल में नहीं लिये जाते जब कि जो छाल पड़ते हैं, अध्यापक हैं, वे भीं शेडयल्ड कास्ट के नहीं है । इसलिये मैं कहना चाहता हूं गुरुकार दूरदेश नही है । कृषया सरकार प्रावधान करे ताकि आपको याद तो रहे। इसलिये में मान- word 'Siddha' the word 'Integrated1 नीय मंत्री जी से यह चाहूंगा कि हमारे इम अमेंडमेंट को be inserted." शेडयुल्ड कास्ट और शेड्युल्ड ट्राइब्स के लिये कानून में मान में जिससे जि मेहपुरुड कास्ट और मेहपुरुड ट्राइट्स Ilie motion was negatived. के गिरे हुए सोली को भी इस कोसिल में रिप्रेजेन्टेणन मिल सके।

THE VICE-CHAIRMAN

(SHRI AKBAR AI I KHAN) : I will now put the amendments to the vole of the House The questiot is :

22. "Th t l! page 5. lines 11-13, for the words be nominated by the Central Governme it. from amongst persons hav ing or practical ex Ing or practical ex-perience i respect of Indian medicine' ords 'b< nominated by the Central Governme it to the Central Council from ants ngst persons having i or practical inch of knowledge experietu respect of inch of Indian medi cine and i arolled on any State Register of Indian medi be substfrajed."

The moth I was negatived.

THE

Shall I pi t all the amendments by Shri Mallikarjun Naidu together'.

SHRI M V. BHADRAM : Why do you call hi n as Naidu? He is a pucea Brahmin.

VICE-CHAIRMAN

(SHRI AKBAR A LI KHAN) : I like him by that name.

[5 AUG. 1970] Homeopathy Central Council Bill 1968

> SHRI M. M. DHARIA : It is like the integrated course.

THEVICE-CHAIRMAN (SHRI : The question is

14. "That at page 4, line 44, after the word 'Siddha' the word 'integrated' be inserted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

16."That at page 5, line 2, after the word 'persons' trie words 'with recognised medical qualification' be inserted."

The morion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

20. "That at page 5, line 4, after the word 'Siddha' the word 'Integrated' be inserted.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

25. "That at page 5, line 24, after the word 'Siddha' the word 'Integrated' be inserted."

The motion vrt/.s negatived.

THE VICE)-CHAIRMAN (SHRI AKBAR ALI KHAN : The question is :

64. "That at page 5, after e 2 further proviso be i serted, namely : e 20, 'Hg

'Provided further that Government at the Central Council, may give due regard to the Scheduled Caste and Scheduled Tribe members who te practising in the Ayurveda, Sid, Unani or Homoeopathy systems of medicine.

77te motion was negatived.

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SHRI K. P. MALLIKARJUNUDU : Amendment No. 15 is left out.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : That is in the name of Shri Goray who is not here.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That Clause 3 stand part of the Bill."

The motion was adopted. Clause 3 was

added to the Bill. Clause 4 was added to the Bill.

Clause 5—Restrict ion on elections and membership

SHRI M. M. DHARIA : Sir, I move : 65. "That at page 5, line 37. for the words 'Fourth Schedule or is enrolled'the words 'Fourth Schedule, is enrolled" be substituted."

SHRI M. V. BHADRAM : Sir, 1 move : 28. "That at page 5, line 37, for the words 'or is enrolled" the words and is enrolled" be substituted."

(This amendment also stood in the name of Shri K. P. Mallikarjunudu.)

The questions were proposed,

SHRI M.V. BHADRAM : Sir, I wanted to speak, but you called Shri Dharia. Sir, my amendment is very simple, but is a very important one. Clause 5 says. , "No person shall be eligible for election to the Central Council unless he possesses any of the medical qualifications included in the Second, Third or Fourth Schedule or is enrolled in a State Register of Indian Medicine and resides in the State concerned."

Sir. even if one is not possessing qualifications, if one is registered in the Stale Register, he is eligible for election. This is very dangerous. Sir. Therefore, it should be amended this way : 'or' should read as 'and'— so, both the qualifications, which means he must possess the qualifications and he must also be borne on the Stale Register. Otherwise, you are see, one without qualification gets back-door entry into the State Register and so he can get elected to the Council. How can you prevent undesirable elements from coming in ? Therefore, I plead with the House to accept my amendment.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr, Murthy, you want to say anything ?

SHRI K.P. MALLIKARJUNUDU : Sir. my name is also there, supporting the same amendment. 1 would support what Shri Bhadram lias stated. L'nless that word 'and' is put in place of 'or', people with no qualifications will get into the Register and the whole scheme will gel sp-'

II1E VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : All right. Mr. Murthy, you are not accepting it ?

SHRI M.V. BHADRAM : I wanted to know the Minister's mind.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : He says 'No'.

SHRI M. V. BHADRAM : I think he has closed his mind.

SHRI M M. DHARIA : Sir, can I say something on this ? There is unnecessarily some misunderstanding. The amendment of hon. Shri Bhadram and my amendment No. 65 are virtually the same. Shri Bhadram says, 'or is enrolled' should be substituted with 'and is enrolled'. What I have proposed is this : instead of the words "or is enrolled', I have put a comma. Sir, it is because of drafting that this has occurred. Sir, Clause 5 is like this : "No person shall be eligible for election to the Central Council unless he possesses any of the meilical qualifications included in the Second, Third or Fourth Schedule, is enrolled on any State Rejistcr of Indian Medicine and resides in the State concerned." Because of the amendment of Shri Bhad the word 'and' comes twice and I have put a comma, meaning the same.

SHRI M. V. BHADRAM : No. Sir. Sir. there" are two qualifications. One is the educational qualification. The qualification is related to the State. One is to be registered in the State Reg and is to reside in the State. So, 'and' is only to that—being borne on the Re of the State and also must be a resident of the State. But, here if you put only the comma, it does not read properly. Tomorrow, if somebody goes to the court and gets it quashed, then '.'

SHRI M. M. DHARIA : Sir, I would like to clarify here.

5 P.M.

Sir, the i leaning is the same. It is only for drafting purposes that I am suggesting this. [car convince Mr. Bhadram also.

(Interruptions)

SHR1 M V. BHADRAM : Tomorrow if somebod goes to the court....

SHRI M. M. DHARIA : Evert if somebody goes to the court, the comma will be treated ;s 'and'.

SHRI M. N. KAUL (Nominated) : Comma is i o part of the statute.

SHRI M M. DHARIA : I will read clause 5 which says :

"No person shall be eligible for election to the Central Council unless he possesses any of the medical qualifications included in the Second, Third or Fourth Schedule or is enrolled on any State Register..."

This mean- that he must be on the State Register. I don't think there is any harm whatsoever n accepting my suggestion.

SHRI M V. BHADRAM : In view of Mr. Dharia •; explanation, I agree with him and seek tl e permission of the House to withdraw ny amendment to support his amendment

SH/U K. P. MALLIKARUJUNUDU : Sir. I am a 50 a lawyer and 1 know something of lav. Of course Mr. Dharia read out the ciat so. Our amendment is instead of 'or' the e should be 'and'. This will make it i tadable.

(Interruptions)

SHRI BANKA BEHARY DAS (Orissa) : With a little sense of grammer that we have about Engli h, comma here in this context means 'and. Therefore 1 support Mr. Dharia's ai endment.

THE VIC ^-CHAIRMAN (SHRI AKBAR AL1 KHAf): You accept it?

THE it DER OF THE OPPOSITION (SHRI S. IS MISHRA) : We will have to look at it nore closely. What does the Minister sa about it ?

SHRI K. C. SHAH : At least as a lawyer and as a ft end who knows English much better, I ma ' say that throughout our lives, we have sai I when there are two sentences or two qua (fications 'and' is added in the last and all of them are followed by commas. This is something which is common English.

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श्री बांके बिहारी दास : इनके क्रगड़े से हिन्दी में कानून हो जाय ।

THE VICE-CHAIRMAN (SHRI AKBAR AH KHAN) : The question is :

28. "That at page 5, line 37. for the words 'or is enrolled' the words 'and is enrolled' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR AL1 KHAN) : The question is :

65. "That at page 5, line 37, for the words 'Fourth Schedule or is enrolled' the words 'Fourth Schedule, is enrolled' be substituted."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR A LI KHAN) : The question is :

"That clause 5, as amended, stand part of the Bill."

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clauses 6 and 7 were added to the Bill.

Clause 8-Meetings of Central Council.

SHRI HAYATULLAH ANSARI : I move :

66. "That at page 6, for lines 30 to 33, the following be substituted, namly :

"Provided that no decision of the Central Council in relation to any Indian medicine shall be effective unless three members representing that system of medicine are present at the meeting and support the decision."

1 move this amendment because I want to make it a happier wording. I draw your attention to page 4 wherein you find :

"Indian medicine means the system of Indian medicine commonly known as Ayurveda, Siddha or Unani;"

In clause 8 it says :

"Provided that no decision of the Central Council in relation to any Indian

[Shri Hayatulla Ansari]

medicine** shall be effective unless three members representing Ayurveda, Siddha or Unani** system of medicine, as the case may be, are present at the meeting and support the decision."

Why the same thing is defined at two places with two wordings ? One says 'Indian medicines' and the other says 'Ayurved, Siddha and Unani'. There is some ambiguity . This is more direct and a happier wording. So I have moved my amendment.

The question was proposed.

SHRI B. S. MURTHY : We are not accepting it.

SHRI HAYATULLAH ANSARI : I withdraw my amendment.

*The amendment was, by leave, with-drawn.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That clause 8 stand part of the Bill."

The motion wos adopted:

Clause 8 was added to the Bill.

Clause 9—Committee for Ayurveda, Side'ha and Unani

SHRI M. V. BHADRAM : I move :

31. "That at page 6, after line 36, the following be inserted, namely :

'(aa) a committee for Integrated medicine;'"

SHRI K. P. MALLIKARJUNUDU : I move :

32. "That at page 6, after line 38, the following be inserted, namely :

"(d) a committee for Integrated Medicine;' "

I also move :

34. "That at page 6, line 42, after the word 'Siddha' the word 'Integrated' be inserted."

SHRI M.V. BHADRAM : I move : 33. "That at page 6, line 42, after the word 'Ayurveda' the word 'Integrated' be insert

*For text of amendment, vide col. 226 supra.

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I also move :

- 35. "That at page 7,—
 - (i) in line 1, after the word 'Ayurveda' the word 'Integrated' be inserted; and
 - («) in line 7, after the word 'Ayurveda' the word 'Integrated' be inserted."

SHRI K. P. MALLIKARJUNUDU : I move :

36. "That at page 1 —

(/) in line 4, for brackets, letters and words '(a), (b) and (c)', the brackets, letters and words '(a), (b), (c) and (d)' be substituted; and

(/;') in line 7, after the word 'Siddha' the word 'Integrated' be inserted."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Mariswamy, you can speak now.

SHRI S. S. MARISWAMY : Sir, I must confess that I am a little confused in the statement given by Mr. Dharia to the Minister. The Minister in his opening speech has said that he would not recognise the has said that he would not recognise the Integrated Medicine as a system. In his explanation Mr. Dharia said that the Minister would accept it as a system, and as a conjurer, who brings out a rabbit from out of his hat, he brought out a compromise formula in the last minute. And I do not know how Government has come forward to eccept it without properly explaining it to accept it without properly explaining it to the House. I do not dispute it. So far as Mr Dharia is concerned, I admire his sincerity and interest in this matter. But I would like to know from the Minister whether he can assure us that he stands by the B that he quoted so far as the number of Ayurvedic practitioners and the practitioners of Integrated Medicine is concerned. That is number one. Number two, he should assure us that equal representation will be given to Integrated Medicine because, as per his amendment, their case is hanging in fire and they are left to the mercy of the Council to be formed. As it is, it is not decided; we are not presenting it as a fait accompli but we are going to leave it in the hands of the Medical Council. So I would like to know al the very outset whether representation of the Integrated Medicine will be in the Council, and if the Minister gives an answer in the affirmative in that regard, I shall be satisfied and withdraw my amendment.

SHRI M M. DHAR1A : Mr. Vice-Chairman, Sir, let me be very clear that those who ai e enrolled as Integrated Medical Practitioner:, they are protected by the law, their fate is not at all hanging in the hands of th Council to come, but because of my amendment to the Definition, in the Council itself it is possible for them to modify he present system themselves, and becausi of their registration at the State level hey can have their dominant voice. So herefore there can be a real integrated c mrse in all the systems and that way it may open up its gates for all the systems hat exist in the country today. But so far < s the fate of the present practitioners in tl e Integrated System of Medicine is concernec , it is absolutely clear, and I would like : o request the hon. Minister also to give that assurance to the country, not merely o those who are actually registered practitioners, but even to those who have jc ined this course this year and who would be becoming Doctors within four or five years. In their case also the guarantee should come from the Minister and I make t demand for it.

SHRI K. K. SHAH : We have said so.

SHRI M. M. DHARIA : You please say it agair

SHRI M. r. BHADRAM : This Clause 9 contemplates to constitute separate Comittees, o.ie Committee for Ayurveda, one Commi tee for Siddha and another Committee f r Unani, and the practitioners of the Integrated System of Medicine, as I see the provision in the Bill, have to submerge themselves in one of these three Committees. But the Minister, in his introductory speech made on the 19th of May said th it they are not inferior stuff, and because they are not well versed in Ayurveda they are practising only allopathy. But in the Indian Medical Council they have no pla e because they are their inferiors, and 'iere, because they are practising allopathr , they are necked out from here. There) ore, in view of the amendment to sub clause 2.(e) having been lost a peculiar pi sition has arisen how to protect the int< rests of these 50,000 people. Mr. Murthy is contesting this figure. So I don't quai el with the figure. But Mr. Murthy says that out of the 40,000 practitioners of Indian Medicine 25,000 are those who ire practising the Integrated System of vledicine. This is what he has said. If that is the position, we need not bother a out their safety or protection they can tak • care of themselves. If that is not the I tet, can the Minister assure

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this House that their proportion m the Committees will be such that their interests will be taken care of by the Committees in which they will also be represented ?

SHRI M. V. BHADRAM : Can the Minister give a categorical assurance ? If they cannot come through election the Government has nomination quota and can the Government give an assurance that their interests will be protected by nominating integrated practitioners to the Council ?

SHRI K. P. MALLIKARJUNUDU : May I have one word ? Why I gave notice of this amendment is this. In clause 8 it is" stated that the Central Council shall meet at least once in each year. That means the Central Council will be meeting very rarely and practically all the functions of the Council are to be discharged by these Committees under sub-clause (3) of clause 9 which says that subject to such general or special directions as the Central Council may from time to time give each such committee shall be competent to deal with any matter relating to Ayurveda, Siddha or Unani system of medicine as the case may be within the competence of the Central Council. Whatever powers the Central Council. Whatever powers the Central Council. Whatever powers the Central Council. That is why I wanted in the interests of the integrated practitioners a separate committee should be set up for them but in view of the assurance given by the hon. Minister that their interests will not suffer and they will have adequate representation in the Central Council by virtue of their numbers, 1 do not think I should press my point.

SHRI B. S. MURTHY : When I said this is not integrated system I did not mean that there is no integrated course in India. There is integrated course and therefore we have to recognise that as long as that system of education is in force.

As far as the other thing is concerned, except in Tamil Nadu, persons who have undergone the concurrent course of training are registered as practitioners of Ayurveda, Siddha and Unani everywhere in India. But in Tamil Nadu there is a separate Board for the registration of practitioners in each system of medicine. The number in each is, Ayurveda 359, Siddha 280, and Unani 46. According to the First Schedule Ayurveda and Siddha practitioners can elect one member each and there will therefore by at least two members on the Central Council of the integrated medicine. [Shri B. S. Murthy]

Besides this, 1 have already assured the representatives of the integrated practitioners when they came to see me and later on my senior colleague, Mr. Shah, that every effort will be made to see that in nominating their interests will not be forgotten. And that full assurance I give on the floor of the House that their interests will be protected.

SHRI M. M. DHARIA : Mr. Vice-Chairman, Sir, I want a very categorical assurance from the Minister that those who have taken this integrated course— those who are enrolled as practitioners their interests have been completely protected so far as their rights and privileges to practice in any system they want are concerned those who have joined this course this year, their interests also shall be protected.

SHRI B. S. MURTHY : I have already assured as far as that is concerned.

SHRI M. M. DHARIA : I do not want any confusion; I want a categorical assurance.

SHRI K. K. SHAH : The same terms in which Mr. Dharia has said, I acceept.

* Amendment Nos. 31 to 36 weir, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI AKBAR ALl KHAN) : The question is :

The motion (fas adopted.

Clause 9 was add :d lo the Bill.

Clauses JO lo 13 were added to the Bill.

Clause 14—Recognition of medical qualifications.

SHRI M.V. BHADRAM : Sir, I move : 39. "That at page 8, after line 10, the following be inserted , namely :—

"(3) No qualification shall be recognised medical qualification unless it is granted after training in an approved institution for a period of not less than four years after matriculation or its equivalent."

Clause 14 reads :---

"(1) The medical qualifications granted by any University, Board or other medical institution in India which are ineluded in the Second Schedule shall be

*For text of amendments, ride cols. 227 and 228 supra.

recognised medical qualifications for the purposes of this Act."

There is one snag. The Second Schedule contains 116 institutions. As I have already stated, some of them are existing only on paper. Therefore, some protection has to be given. That is why my amendment reads :—

"No qualification shall be a recognised medical qualification unless it is granted after training in an approved institution for a period of not less than four years after matriculation or its equivalent."

Otherwise , even a third form, even an illiterate can become a practitioner. Therefore, it is necessary to prescribe some standard. Otherwise, everybody would become a practitioner. In this connection I would like to draw the attention of Ihe House to a notification issued by the UP Government. It reads :---

"In exercise of powers conferred under sub-clause (iii) of clause (ee) of rule 2 of the Drugs Rules, 1945, the Governor of Uttar Pradesh is pleased to declare each person who is registered with the Board of Indian Medicine, U.P. under the U.P. Indian Medicine Act, 1939 (U.P. Act X of 1939) as person practising the modern scientific system of medicine for the purpose of the Drugs Act, 1940 (Act No. XXIH of 1940)."

Therefore, everybody will come under this . There must be some minimum standard laid down. Otherwise, medical education will be affected. It should apply to the future candidates. Therefore, there must be some minimum standard in this respect.

The question was proposed.

SHRI B. S. MURTHY : We are not accepting it.

SHRI M. V. BHADRAM : Let them say that they do not want any education at ail.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I am putting amendment No. 39 to vote. I think the 'Noes' have it.

SHRI M. V. BHADRAM : Even matriculation is not necessary and (our years experience after that. Everybody can become a doctor.

SHRIMATI PURABI MUKHOPADH-YAY (West Bengal) : Before the Mi replies to this point, may I be allowed to make one submission ? THE VK E-CHAIRMAN(SHRI AKBAR AL1 KHAN) : No, no. We are at the last stage

SHRIM/TI PURABI MUKHOPADH-YAY: O. this clause.

THE VIC S-CHAIRMAN (SHRI AKBAR ALI KHA -i) : He has already replied. I will give -on opportunity on some other clause.

SHRIMAN PURABI MUKHOPA DHYAY : This is a very important clause. MUKHOPA-

SHRI BHUPESH GUPTA (West Bengal): Let her spi k.

SHRIM/ n PURABI MUKHOPA-SHRIM/ n PURABI MUKHOPA-DHYAY : Befote the Minister either agrees or disagree vith the suggestion, may I submit thai, when we are going to give recognition to all the medical practitioners in India, in Unani, in Siddha Ayurved and also in Homoeopathy, may we not agree to scene for a functivitional education to be the some son of institutional education to be the only criterion ? Not only we will go by exper ence, but they must' have some institutional qualification and some institutional traini ig.

With my experience as the Health Minister of West Bengal I can tell you that we run two A;ur\edic Colleges there. When we used two A;ur/edic Colleges there. When we used to pay the medical bill for the Ayurvedic c)lleges, to my surprise I found that we paid the maximum for the medicines which are used only by the Allopaths, like very difficul: medicines, life-saving drugs, which shou .1 aot be allowed to be given by anybody who did not have proper medical educa ion in some institution. The hazards from those medicines are so very dangerous. It may save the life for the moment, b t it has its after-effect. So some sort o ' institutional education should be made cor :pulsory.

SHRI B. S. MURTHY : When I said I would not accept Mr. Bhadram's amendment. I wanted to save the time of the House. What is being done today is we are now ci eating a Central Council to regulate the future medical education and practice in i idigenous systems of medicine. What we lave now done is the present Schedule ha I been drawn up on the basis of qualifies lions awarded by the State Boards, Councils, Faculties, examining bodies and other institutions which are registerable qualifications. It may be left to the Central Council, when formed, to review the various qualifications and recommend i mendments whenever considered neces ;ary. Sir, not only all. over India but in one State

SHRI M. V. BHADRAM : Do you accept that all the 116 insitutions which are listed in Schedule II are having institutional facilities and hospital facilities?

SHRI B. S. MURTHY : Please listen. Today in a single State there are a number of institutions where there is no co-ordination. For certificate, for diploma and degree in the self-same State various categories of syllabus and other things are there, and these are recognised by the State Government Therefore, the Centre is taking power to constitute a Central Council in order to review the whole position with regard to all these institutions, whose names we have given in the Schedule also go into the very existence of the institutions, and see whether they are capable or not of running an institution.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : They should be looked into by the Council.

SHRI B. S. MURTHY : Yes. Otherwise we have to go into a lot of details prescribing qualifications and all these things. Moreover, I must also tell this is being modelled on the Indian Medical Council Act

SHRIMATI PURABI MUKHOPADH-YAY : Will you allow anti-biotics and other injections to be given by these Ayurvedic practitioners ?

SHRI B.: S. MURTHY : No.

SHRIMATI PURABI MUKHOPADH-YAY : is there any clause in the Bill to prevent them from practising and using those drugs? It is not there in the Bill.

SHRI M. V. BHADRAM : The reply given by the Minister does not meet the point at all. The clause says : medical qualifications granted by any university, board or other medical institution in India which are included in the Second Schedule. The Second Schedule contains 116 institu tions

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The Minister says the Council will be able to look into that matter.

SHRI M. V. BHADRAM : That is all right. We are making a statute. Are we not laying down the minimum standards ?

SHRI K. K. SHAH : Will you kindly not realise this ? When the Allopathy Act was passed, the Indian Medical Council Act, did you not permit those who were

[Shri K. K. Shah] practising to continue to practise? Did you want to take away their practice ?

SHRI M. V. BHADRAM : I am only speaking of minimum qualifications.

SHRI K. K. SHAH : Your amendment will mean that lakhs of people who are already practising Ayurveda would be deprived of their right to practise. In future care will be taken. Today nobody will be deprived deprived.

SHRIMATI PU-RABI MUKHOPA-DHYAY : Quacks are also practising. Are you going to recognise quacks?

SHRI K. K. SHAH : No quack is going to be recognised.

THE VICE-CHAIRMAN (SHRI AKBAR

ALI KHAN): The question is :

39. "That at page 8, after line 10, the following be inserted, namely :

(3) No qualification shall be a rec ognised medical qualification unless ii is granted after training in an appro-yed institution for a period of not less than four years after matriculation or its equivalent."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is : "That clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Clauses 15 and 16 were added to the BUI.

Clause 17-Rights of persons possessing qualifications included in Second, Third and Fourth Schedules to be enrolled

SHRI M. M. DHARIA : Sir, I move :

67. "That at page 9, line 15, after the words 'the privileges' the words and brackets '(including the right to practise any system of medicine)' be inserted."

The question was proposed.

SHRI K. K. SHAH : Mr. Dharia's amendment we are accepting.

SHRI M. V. BHADRAM : Sir, may I a little bit amplify the whole thing ?

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Your amendment is not being moved ?

SHRI M. V. BHADRAM : If Mr. Dharia's amendment is accepted by the Government, I am not moving amend ment No. 41

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

67. "That at page 9, line 15, after the words 'the privileges ' the words and brackets '(including the right to practise any system of medicine)' be inserted."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is;

"That clause 17, as amended, stand part of the Bill.

The motion was adopted.

Clause 17, as amended was added to the bill

Clauses 18 to 35 were added to the bill.

Clause 36-Power to make regulations.

SHRI HAYATULLAH ANSARI : Sir, I

move

68. "That at page 15, after line 12, the following be inserted, namely :— '(oo) the determination of the amount

of fees to be paid by the applicants for registering their names as qualified medical practitioners of the Indian system of medicine;

(000) the determination of the am-ount of fees to be paid by the medical institutions to get recognition of the Central Council:

(0000) the preparation and passing of the annual budget of the Council providing for at least twenty-five per cent of the budget allocation on the development of each system of Indian medicine."

इसमें दो बातें मेरा ख्याल है छूट गई हैं। एक तो यह है कि उसकी इनकम कहां से होगी, प्राइवेट इनकम होगी या सब कुछ गवर्नमेंट देगी, वजट बना सकेगी या नहीं बना सकेगी। ये दोनों बातें मैंने इसमें बताई हैं। यह बहुत बड़ी बात है। पार्लियामेंट में सबसे बड़ा सवाल होता है कि इनकम कहां से होगी, बजट कौन बनाएगा।

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इतनी बड़ी चीज़ें छोड़ दी गई, इनका मैंजन कर देना जरूरी था। इनकम के लिए दो बातें बताई गई हैं। 'ग्रो' में कहा गया है-

"The f! es to be paid on applications and appeai s under this Act;

ब्रपील्स में डिकाइन किया गया है पेज 12 पर 25 में, नम्बर 2 में, नम्बर 28 में, लेकिन ये बहुत छोटी छोटी बातें हैं, जनरल अपील में आएंगी, उससे मुश्किल से शायद दो इजार सालाना आमदनी होगी ।

श्री शीलभाइ याजी : बुंद-बुंद करके तालाब भरता 31

श्री हयातुल्ला अन्सारी : अगर किसी का डिप्लोमा छीन लिया गया हो तो वह अपील करे और इसी तरह को छोटी-छोटी बातें हैं जिनसे दो हजार से ज्यादा इनकम नहीं होगी। जो लोग प्रेक्टीशनर हैं, जो रजिस्ट्रेशन करना चाहते हैं तो वसके लिए फीस होनी चाहिए । उससे ग्रवनी इनकम जी कॉसिल की हो जावनी । यह मैंने बढ़ा दिया है ।

दूसरी बात कि बजट भी बना सकती है, यह कही मेंधन नहीं है 👘 वह कह दिवा गया है कि वह अपने प्रेसिडेन्ट, वा स-प्रेसिडेन्ट, रजिस्ट्रार, इंस्पेक्टर के लिए सेलरी बनाएगी लेकिन कम्पलीट बजट होना चाहिए जिससे हम जांच कर सकें।

एक बात और खास तौर से मेंगन करना चाहता हं ग्रीर वह यह है कि जब ग्रान्ध्र बना था तो तेलंगाना के लिए बडे-बडे बादे किए गए थे कि यह करेंगे, वह करेंगे, लेकिन वत्र-बारह साल गुजर गए, कुछ नहीं किया गया। इसलिए बोड़ा मेंशन इसमें भी होना चाहिए, ऐसान हो कि बाध्य और तेलंगाना जैसी हालत यहां भी हो जाय । इसलिए एक आइटम मैं ने बढ़ा दिया है स्रीर वह यह 🗄 कि—

> "the pi gparatioa and passing of the annual bi iget of the Council providing for at least twenty-five per cent of the budget allocation on the development of each system of Indian medicine."

इसमें 25 कई सेंट छोड़ दीजिये, इघर जाय या उघर जाय इस लिये कि हम देख चुके हैं कि हिन्दुस्तान में प्राब्लम बहत आंगदा शीप हैं, बहुत गहरी हैं, हर एक भुखा है, हर एक को पैसे की जरूरत होती है इस लिये हर कोई वाहता है कि सारा पैसा हम ही खा जायं। यही पेश आया है आन्ध्र में, तेलंगाना में और कही

ऐसा न हो कि इसमें भी जिस के मेम्बर ज्यादा हों वही ज्यादा खा जाय। तो मैं अपील करता हं कि 25 परसेंट उनको मिलना चाहिये। अपर ऐसा नहीं किया गया तो बहुत से सिस्टम जो कमजोर हैं, जिन के सादमी कम हैं, वे घबड़ा जायेंगे, परेशान हो जायंगे । इस लिये मैं गवर्नमेंट से अपील करता हं कि वह इन तीनों बातों को मान लें। यह ठीक है कि बिला इन्कम के कोई पार्टी चल नहीं सकती, कोई अंजुमन चुल नहीं सकती, लेकिन बिला बजट बनाये कोई चीज जज नहीं हो सकती । तीसरी बात यह है कि आयुर्वेद से कोई प्रोपोर्शन रहना चाहिये। तो ये जो तीन बातें मैंने कही हैं उनको गवनेमेंट को मान लेना चाहिये।

The question was proposed.

SHRI B. S. MURTHY : Sir, I thank the hon. Member for raising all these points. We shall bear these in mind. I appeal to him to withdraw his amendment.

SHRI HAYATULLAH ANSAR1 : After this assurance, I beg to withdraw my amendment.

* Amendment No. 68 was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That clause 36 stand part of the Bill."

The motion was adopted.

Clause 36 was added to the Bill. The First Schedule was added to the Bill.

The Second Schedule

SHRI B. S. MURTHY : Sir, I move:

48. "That at page 16, under 'Part I— Ayurveda and Siddha', in item 10, under column 4, for the figures '1956*, wherever occurring, the figures '1958' be substituted."

49. "That at page 17, in item 11, under column 4, for the figure '1962' the figure '1958' be substituted.

50. "That at page 17, item 23 and all entries relating thereto be deleted."

"That at pages 17 to 20, items 24 to 82 be re-numbered as items 23 to 81, respectively.'

*For text of amendment, vide col. 236 supra.

[Shri B. S. Murthy]

the following be inserted, namely :-

'3. Manmohan Ayurved-1920-1940.'" Chatuspati, shastri Dacca. Avurved ic tna

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The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

"That the Third Schedule, as amended, stand part of the Bill."

The motion was adopted.

The Third Schedule, as amended, was added to the Bill.

The Fourth Schedule was added to the Bill.

Clause 1-(Short title, extent and commencement) SHRI B. S. MURTHY : Sir, I move

2. "That at page 3. line 6, for the figure '1969" the figure '1970' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is :

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1. as amended, was added to the Bill

Enacting Formula SHRI

B. S. MURTHY : I move :

I. "That at page 3, line I, for the word 'Twentieth' the word 'Twentyiirst' be substituted."

The question was put anil the motion was amended.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That the Enacting Formula, as amended, stand pan of the Bill.

The motion was adopted.

The Enacting Formula as amended was added to the Bill.

The Title was added to the Hill.

52. "That at page 18, in re-numbered item 31, under column 2, for the words "Neira Vaidya-Visharada* the following be substituted, namely : 'Netra Vaidya-Visharada Vaidyakalanidhi." 53. "That at page 20, after re-numbered item 81, the following be inserted, name ly :-'82. State Faculty of Ayurvedic Medicine, Orissa. Ayurvedacharya B.S.A.M. From 1969 onwards." 54. "That at page 23,-(/) item 109 and all entries relating thereto be deleted; 07) items 110 to 116 be, renumbered as 109 to 115, respectively; (iff) in re-numbered item 111,-(a) under column 3, for the letters 'M.A.S.M.' the letters 'M.A.S.F.', be substituted; (b) under columns 2 and 3, the word and letters 'Pranach-arjd F.A.S.I-V be inserted." 55. "That at page 24, under Part II-IJnani, (7) in item 4, under column 4, for substituted, namely :

the existing entries, the following be

•From 1958 to 1963.

From 1956 to 1963."

(;7) in items 5 and 6, under column 4, for the figure '1956' wherever, occurring, the figure '1958' be substituted."

077) in item 7. under column 4, for the figure '1965' the figure '1963' be substituted."

The questions were put and the motions were adopted.

THE VICE-CHAIRMAN (SHRI AKBAR AL1 KHAN): The question is :

"That the Second Schedule, as amended, stand part of the Bill."

The motion was adopted.

The Second Schedule, as amended, was added to the Bill.

The Third Schedule

SHRI B. S. MURTHY : Sir, I move :

57. "That at page 26, after item 2, under 'Part 1—Ayurveda and Siddha',

S1IR1 B. S. MURTHY : Sir, 1 move :

"That i he Bill, as amended, be passed." The file si ion was

proposed.

SHR1 M V. BHADRAM : Sir, I have one point to make. The State Governments und< r the Drugs Act permit various practitionei > to practise allopathy. In Punjab tint er the Drugs Act, Rule 2, and the Drugs md Cosmetics Act, 1940 and the Rules madi thereunder of 1945, the Governor issued a notification. Subsequently the honoui tblc Leader of the House and the Minister of Health and Family Planning issued a statement which contains a serious danger. The Punjab Government was i onsidering a suggestion to exclude raid) is and hakims from the list. The statem* nt of the Minister , Mr. K. K. Shah, was made on 4th March. 1 have his quotation taken from the Times of

point that 1 wanted to make.

SHRI M. N. KAUL : Mr. Vice-Chairman, 1 wan -id to take only a few minutes. 1 have watohed this debate with intense interest aim)st all the time. The reason is that some years ago I visited an institute in Jamnaga which deeply impressed me. The man ia charge of the institute was a very well qualified allopath. He turned later into ai ayurved. His faith developed in that system. You could talk to him with reason and lie could argue with you. He said then that it is not merely a question of integrating he medicines. What we are doing is we are concentrating on certain medicines, certain magic cures, certain drugs, which are not known to the Western system and me want them to be encouraged and become known and be practised. But he said thai that is a limited approach. The fundam ;ntal approach of our ancients should be d scussed. That was the basic Indian appioach. And with that end in view he had collected a mass of literature, Sanskrit literature and other literature, and large p: rts of It were still not translated.

He said tl at there is a great lot of them. 1 was remitu ed of the renaissance in Europe when all tl e new ideas were developed as a result o the study of the ancient Greek i 14 RSS/70—9.

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and Roman books. I still believe that the renaissance of Indian medicine may come. But it will not come, as he said, through an integration of these medicines. It has got to come through these practitioners adopting a new approach and contributing something which the West has not yet contributed. That man has yet to arise, as he said. What has it come to now 1

li is medicine plus intuitive diagnosis. The last person who was famous for his intuitive diagnosis and whom I knew was Hakim Ajmal Khan. His diagnosis was through pulse, eyes, nails and general observation. Thai was sheer intuition. Thai knowledge could not easily be transmitted. It could only be transmitted to pupils who remained with him not for five years, but for a whole lifetime. By observation and by his message, he could impart something of the intuitive faculty. The Indian system of medicine has adopted drugs plus intuition. That is not enough. This Bill will not solve the problem and drugs will not solve the problem. It is the man who has got to arise and that man will give a clarion call and that will come from a deep study of scholars who will imbibe that ancient knowledge and who will be inspired by that knowledge. Now I will tell you a story and conclude my speech.

For the first lime, the sway of modem medicine was highlighted in the time of Shah lahan. As students of history, some of the Members may know this. Once, his daughter was badly burnt. Nothing that the doctor.'; in India did could save her life. Then appeared in the picture a French Doctor, one Bernier. He was an expert in his own system and he completely cured and saved the life of Shah Jahan's daughter. It was that single fact which had highlighted the superiority of the Western system and stagnation of the Indian system. That stagnation is still there. Gandhiji used to say that there are jewels in the ruins. Bui those jewels have to be picked up by a man who has the capacity to pick up and popularise them. It is the approach of the Western science that made it a success. We have to look at it from that point of view. This Bill and these parliamentary battles are intended for providing livelihood for the existing practitioners. It is nothing more or less than that. The burden lies on those who can put their hearts and souls into a deep study of all the relevant literature and then out of this fermintation some man may be thrown up who will inspire them and give a new lead to the Indian medicine. It is only that man who can make Indian medicine a success.

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SHR1 BHUPESH GUPTA : We do not have a Shah Jahan's daughter.

श्री राम सहाय (मध्य प्रदेश) : उपाध्यक्ष महोदय, इस अवसर पर मैं सिर्फ गवर्नमेंट से इस बात की प्रार्थना करूंगा कि जो आयुर्वेद सिस्टम है उसका जो क्रसली सिद्धांत है उसकी तरफ पूरी तवज्जह रखी जाय, मसलन जैसे कि पहला सिद्धांत आयुर्वेद का यह है कि बिखा किसी दवा के पथ्य जो है वही इंसान को रोग से मुक्त कर देता है। तो मेरा निवेदन हे कि जो उसका सिद्धांत है उसकी फोर काफी ध्यान देने की आवश्यकता है। मैंने कुछ थोड़ा सा सायबॅंद का बध्वयन सन् १९१३ में किया था। मैंने उस वक्त देखा था, उसमें यह बतायां गया था कि रस, बीर्य और विपारु क्या होता है, यानी हम जब किसी औषधि को लेते हैं तो वह जब हमारे स्टमक में, पेट में, जाता है तो उसका क्या ग्रसर होता है, विपाक का क्या बसर होता है, रस का क्या बसर होता है। इसका मतलब यह है कि इस प्रत्रिया में जितनी स्टेजेज होती हैं उनके बारे में जानकारी किसी भी प्रकार से ली जानी चाहिये क्योंकि आयुर्वेद के संबंध में जो मौजुदा ग्रंथ हैं उनमें कहीं भी यह बात नहीं मालुम की जा सकती कि जिससे यह मालुम हो सके कि इस प्रकार की व्याख्या जो औषधियों के बारे में की गई है. किस स्टेज पर क्या गुण होता है या चसर होता है, उसके बारे में संभव है कुछ निघंटु तैयार हो तब वह जानकारी प्राप्त हो सकती है, या कदाचित उन्होंने अपने अनुभव से ऐसी बात लिखी हो। तो मैं समझता ह, इस बारे में रिसर्च धवश्य होनी चाहिये कि जो दवाओं के, सौयधियों के कहीं-कहीं इस प्रकार से उपयोग बनाये गये हैं, हर एक स्टेज पर उसके गुण बताये गये हैं, उसके बारे में पहले क्या पंछति थी या बाब क्या पहलि है उसके बारे में खोज होनी चाहिये।

दूसरी बात, जैसे हर एक प्रौषधि के बारे में यह बताया जाता है कि उसकी जड़ का यह ग्रसर होगा, उसके तने का यह ग्रसर होगा, उसके पत्ते को यह घेसर होगा, उसके फूल का यह ग्रसर होगा, इस बारे में भी मेरा खयाल है कि कुछ रिसर्च होना ग्रावध्यक है। तो मेरी धर्फ यह है कि जब इस प्रकार से बहुत मुद्दत के बाद, बहुत इंतजार के बाद, यह बिल ग्राया है, तो मैं समझता हूं गवर्नमेंट इस धोर ध्यान देगी झौर जैसी जैसी प्रणालियां हैं उनके निस्बत वैसा वैसा विचार किया जायेगा। यही मेरा निवेदन है।

SIIR1 M. M. DHARIA Mr. Vice-Chainnah, Sir, it is indeed a great red letter day in the history of Indian medicine. This Bill provides the proper opportunity

and proper protection. This Bill is not ment to protect any quacks in this country. Let us make it very clear. It is only for better expertise. This country has certainly contributed to the world—it has a great heritage, a great culture, and spiritual and moral values. This country has contributed all these to the world and the Indian medicine should also contribute to the whole world. It is for the experts, the best doctors in the West to come to this country and learn much further. As we had our plastic surgery even in the past, such traditions are to be created. This is the responsibility cast on this new Centra) Council and the other faculties to be created under this Bill. Sir, 1 look at the Bill in this way. A great responsibility is cast on those whn are protagonists of Indian medicine. I am sure you will stand by them and this chapter will open up a new vista for those who intend functioning in this way, in this direction. I wish them all good luck. But, let them not understand that it is for just giving protection to some quacks and other persons. It is only for the raising of the standards, it is for the breaking of the barricades of stagnation in Indian medicine. That is why we are passing this Bill and in this spirit, 1 am sure, the Council will take it and go ahead and create a new history in Indian medicine.

श्री हवातुल्ला ग्रन्सारी : जनाब वाइस चेयेरमैन साहब, डिबेट में तब से सून रहा हूं । सुनते-सुनते इन्फी-रियारिटी काम्प्लेक्स बैहद पैदा ही गया है क्योंकि जो लोग बोले हैं उनकी लाजिक पर मैं यहां से टैक्सी पर जाऊंगा वह भी वैस्टर्न है, जब मैं घर पहुंचुंगा बिजेली का बटन दबाउंगा वह भी बैस्टर्न है। यह बहुत अफसोस है। मैं साइन्स और नालेज को न बेस्टर्न समझता हं न ईस्टन समझता हूं। जिसने रेल का इंजन बनाया बहुत चच्छा काम किया । मैं समझता हं पहिंया न ईजादे हमा होता तो रेलवे नहीं बन सकती थी, प्रगर प्राइरन या स्टील न बना होता तो रेल न बनती । नालेज धौर साइन्स एक कांटिन्युग्रस प्रोसेस है। जब से इनसान पैवा हुआ है आगे चलता जायेगा, सीखेगा ग्रीर समझेगा । जैसे रेल बन गई तब से बाज के दिन एटामिक इनजी बन गई और यह न हिन्दूस्तान की चीज है सौर न दुनिया में कहीं और की बीज है। नालेज और साइन्स में इन्फी-रियारिटी कम्प्लेक्स नहीं पैदा करना है। आज मैं एस्प्रो की गोली खा लेता हूं, मैं कैसे बैस्टर्न माने लेता हूं या में बोल रहां हूं तो में कैसे वैस्टर्न अपने आप को कहता हं। मैं बैस्टन तहजीब में दब सकता हूं कि यह कभी मेरी खददारी गवारा नहीं करेगी । नालेज सारी दुनिया

के इनसान का है, साइल्स सारे दुनिया के इनसान की है। मेडिकल साइन्स सबके लिये है।

चरक ने बहुत बातें कहीं हैं। हम क्यों न समझ लें कि चरक की बातें ग्राज भी चल रही हैं। एस्प्रो चरक की बातों से बना है, ब्लड प्रेशर भी चरक की बातों से बना है, थर्मामीटर भी चरक की बातों से बना है। जिस तरह से एक छोटा बीज बढ़ते-बढ़ते दरस्त बन जाता है और दरख्त बन जाने के बाद उसमें फल झाते. हैं, लेकिन अफसोस की बात है कि लोग फल देखते हैं, जड़ नहीं देखते तन्हा नहीं देखते हैं। न कोई नालेज बैस्टर्न हे और न कोई ईस्टर्न है। सब का है और सारी दूनिया का और हा मैनिटी का नालेज है। तो बड़े अफसोस की बात है कि इस समय इनफीरियटी कम्प्लेक्स पैदा करने वाले है इस हाउस में मैं बहुत ग्रफसोस करता हं कि वैस्टर्न इलाज कराता रहता हूं। ग्रगर में बिजली के नीचे बैठता हं तो क्या वैस्टर्न में बैठंगा। टैक्सी में बैठुंगा तो बैस्डने में बैठुंगा और अगर मैं एरोप्लेन में बैठूंगा या जालगा तो वैस्टन में जाऊंगा । यह बात नहीं है। पहिया हिन्दुस्तान में इजाद हुया ती फिर रेल में रह बया गया। फीलाद हमने बनाया है, स्टील हमने बनाया है। स्टील न होता, पहिया न होता तो क्या रेल चल सकती थी। ये सारी चीजें यहां डेवलप हई, एक प्रांसेन बना और फिर एक के बाद एक चीज होती रही । वहीं पहिया , वहीं छकडा जो हमारे यहां बेल खींचता है, उसमें इंजन लगाया गया जिससे भाष या गई। भात हमारे यहां बनती है। दोनों चीज को जोडकर रेल नन गई । यह बहत ग्रफसोस को बात है कि ग्रगर मेिकल ने डाक्टर बना दिये हैं, ये हमारे नहीं हैं, तो बहुत बड़ी गलती की है। रमन हमने पैदा किया, बोस ्मन पैदा किया, खराना हमने पैदा किया ग्रीर इस तरु से लाखों करोड़ों हम पैदा करने चले जायेंगे और इन तरह से बैस्टने साइन्स को बढ़ाने चले जायेंगे । कैंगैस्ट्री की बढ़ायेंगे, मंडिकल साइन्स को बढायेंगे ग्रीर किसी पर एसहसान नहीं करेंगे । ये सब चीजें हैं जो दूर्गिया ने दी हैं। जब से दुनिया बनी है तब से ये इन्सान ग्रीर ह्यू मैनीटी की चीजें हैं। मैं बहुत अफसोस करता हूं ग्रीर चाहता हूं कि कम से कम अपने दिल का कटा निकाल कर फैंक दुं जो वैस्टर्न साइन्स, वैस्टर्न मेडिकल साइन्स करके भरा गया है । जब हम एस्प्रो या एनासीन का गोली खाते हैं तो हम इस बात का एहसान बैस्टनं का नहीं मानेंगे। यह तो एक प्रोसेस चल रही है ग्रीर बहुत पहले से चल रही है। यह मैं पहली बात कहंगा ।

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धब में एक दूसरी बात दूर करना चाहता हूं कि श्रोर कहना चाहता हूं कि मैं बराबर कह रहा हूं कि ग्रायुबेंद भी चले और यूनानी भी चले। एक प्रोसेस में ये भी चल रहे हैं, ये भी गाड़ियां चल रही हैं। ये चीजें है ग्रौर चलते चलते कहा पहुंचेंगी । एनार्टमी हम नही छोड़ सकते हैं चाहे वह बैस्ट की बनाई हो या फिसी की बनाई हो। एलोपैथी और एनौटमी हम नहीं छोड मकते हैं। फिजियोलोजी हम नहीं छोड़ सकते हैं और हम इसके लिए मजबूर हैं। डिसेक्शन हम नहीं छोड सकते हैं क्योंकि हम इसके लिए मजबर हैं। मैं समझता हं कि इंडिया में बहुत कम डिसेक्शन हम्रा है । यूनानी में बहुत खुब जानता हूं। लाश को चीरना और फाइना बहत गन्दी चीज समझी गई है। यह काम भंगी और चमार कर सकते हैं हम शरीफ बादमी किसी लाश को कैसे काट सकते हैं । लेकिन जो लाग काटेगा वह देखने के लिए काटेगा और हा मैनिटी को सब करने के लिए काटेगा। इस चीज को हम नहीं छोड़ सकते हैं। यह पार्ट है, प्रोसेस है साइन्स का जो दूनिया में इस समय चल रहा है। हमने करोड़ों चीजें दुनिया को दी हैं और करोडों। चीजें ली हैं। यब भी दे रहे हैं और ग्रव भी लेंगे।

इसके बाद में एक किस्सा आपको बतलाऊंगा जो आजकल हो रहा है। लखनऊ के करीब एक जगह दरिया-बाद है जो करीब 40 मील की दुरी पर है। उसकी पूरी पापुलेशन करीब 20 हजार के हैं। वहां एक कुए में पानी चल रहा है 100 वर्षों से । उसके बारे में मझहर हो गया कि इस कुए के पानी से जो नहाले, उसकी तमाम बीमारियां दूर हो सकती हैं और नहाना होना चाहिये सम्हे और टयजहे को । इतवार और मगल को । अभी भी इस इतवार को जब में चलाथाता वहां पर एक लाख मरीज ग्राये हुए थे । ग्राज दरियाबाद में ला एन्ड ग्राडंर और हाईजीन का प्राबलम हो गया है। एक लाख आदनी शायद मंगल को भी आये होंगे। तो में पूछना चाहता हूं कि यह क्या चीज है। यह पहले दफा नहीं हुई है, कई दफा इंडिया में हो चुकी है। एक साध महात्मा थे जो विसकर सीपियां देते थे झौर उडीसा में दो चार लाख ग्रादमी इसको लेने के लिए जमा हो जाते थे। हमारे दांस्त कहते हैं कि यह भी चीज बहत ग्रच्छी है, रख लो । लेकिन अफसोस है यह भी हमारे साइन्स का दिमाग है चाहे वह हिन्दुस्तान का हो, चरक का हो या किसी का हो हम उसको टैस्ट करेंगे 1

प्रभी एक साहव ने लैंटर टू दी एडिटर लिखा है। उसमें उन्होंने लिखा है कि जो कुंए से निकल रहा है यह सल्फर है। लेकिन यह नहीं कहा जा सकता है कि वह सल्फर सन्डे और टयूजडे को ही चलेगा, हम इस बीज को नहीं मान सकते हैं। अगर चलेगा तो हमेशा के लिए चलेगा बरना नहीं चलेगा। दूसरी बात यह है कि अगर चलता होता तो इतनी बीमारियां दरियाबाद में क्यों होतों। यहां पर दो हजार साल से आबादी बढ़ी नहीं, हालांकि यह कुआ खूब चलता था और पीते भी थे लोग धीर नहाते भी थे। उन लोगों के सब बीमारियों होती रहती बी। तो यह प्रेसेस तो चलेगा ही।

में यह बात कहूना चाहता हूं कि न में आयुर्वेद के खिलाफ हूं और न यूनानी के खिलाफ हूं लेकिन में आवजे-बिटव ब्यूह लेना चाहता हूं। जो चीज है वह आगे वड़ेगा। हमारे पास आयुर्वेद ग्रोर यूनानी में जो कुछ रह गया है, बहुत मैडिसन्स रह गई है, बहुत उम्दा है, बहुत झाला दज को है धीर दुनिया को हमने मैडिसन दी है। मसलन शाल मुगराम्रायल दिया है। शाल मुगराम्रायल दिया जिससे एक हजार साल पहले ग्रीर दो हजार साल पहले लैप्रोसो का इलाज हमा करता था।

पहल लगासा का इलाज हुआ करता था। 6 P. M.

लिप्रोसी के लिए शाल मुगरा आयल के अलावा दो हजार साल पहले तक कोई दवा नहीं रही। सपेंटीना हिन्दुस्तान से मिली जो पागलपन का इलाज रही है। तो कहने का मतलब यह है कि हम दोनों में फर्क नहीं कर सकते, वाटर-टाइट कप्पार्टमेंट नहीं बना सकते कि यहां पर इंडियन मैडिसिन खत्म होती है और यहां पर बैस्टर्न मेडिकसिन शुरू होती है, दोनों चलेंगी थीर जो हीरे, जवाहरात यूनानी और आयूर्वेदिक में हैं उन्हें हम लेंगे आू केमिस्ट्री और इन हीरे-जवाहरात से हिन्दुस्तान को ही नहीं बल्कि सारी दुनिया को फोयदा होगा।

श्री सीलचड़ याजी : माननीय बाइस चेयरमैन महोदय, संयुक्त प्रवर समिति की छोर से मैं सभी मेम्बरों को धन्यवाद दे रहा हूं कि उन्होंने इस बहस में भाग लिया । जो उससे रिपोर्ट निकली और भारतीय पद्धति के इलाज और उसकी दवाछों को सरकार ने जो इस विधेयक के रूप में स्वीकार किया है उसके लिए मैं सरकार को भी शाबाशी देता हूं, धन्यवाद देता हूं । इन शब्दों के साथ में इस विधेयक की ताईद करता हूँ ।

SHR1 B. S. MURTHY : I rise to thank the Members in all humility for the greatest cooperation they have given me to see that this Bill is enacted. My special thanks are due to Mr. Bhadram and Mr. Mallikarjunudu. In spite of all their anxiety to provide certain safeguards, they could see how we were anxious to help them. My thanks are also due to Mr. Dliaria who was responsible for.....

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Compromise.

SHR1 B. S. MURTHY : ..., yetting an amendment . agreeable to all sides. 1 must say that this is a red letter day in the history of Ayurved.

THE VICE-CHAIRMAN (SHR1 AKBAR All KHAN) : You mean all Indian medicines

S1IR1 II. S. MURTHY : Ayurved. Siddha and Unani are known as Indian medicines. The Indian medicine for some time past has been reduced to the position of Cindre-11a in India. To-da> a new chapter is beginning when the Cindrella will herself become the mother once again, of all systems of medicine wherever they are—, no East, no West, no North and no South and see that India once again leads as the best in the medical (idd as it did during the days of Buddha and even prior to him. Here I must also say, it is one of my dreams and my life"s ambition being fulfilled to-day because ever since I fought with the Ad'iscr's Government in Madras in 1939 this has been my mission and unexpectedly and through die kindness of my senior colleague, Shii Shah. I gol this opportunity to get my life's ambition fulfilled and my dream realised.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KUAN) : I wish the Ministry, the Government and the country very well It is really a very great step to help, organise and regulate the Indian medicines.

THE VICE-CHAIRMAN (SHRIAKBAfi ALI KHAN) : The question is :

"That the BiU, as amended, be passed."

The motion was adopted. I he

Bill, us amended, was passed

REFERENCE TO CALLING ATTEN-TION NOTICE ON STATEHOOD FOR MAN1PDR—contd.

SHRJ BHUPESH GUPTA : I understand that the Calling Attention on Manipur will be taken up in the other House tomorrow. I do not see why it should not be possible also to be taken up in this House tomorrow. Now as you know, I pointed out in the morning thai so many of us have given this motion. The Government should consider it and if it is not possible simultaneously, at least it should be divided